

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 85 of 2021 (SZ).

IN THE MATTER OF:-

M/s. Parisara Hitharakshana Samithi

...Applicant(s)

Versus

Union of India & ors.

...Respondent(s)

Next Date. 11/01/2023

INDEX

Sr.No	Description	Pages No.
1.	Spot Inspection report on behalf of the Deputy Commissioner, Kolar District, Karnataka.	1-7
2.	<u>Document -1</u> True copy of record of Rights (R.O.R) of Sy No. 199.	8-10
3.	<u>Document -2</u> True Copy of report of Asst. Commissioner dated 11.11.2022.	11-14
4.	<u>Document -3</u> True copy of the Report of Deputy Conservator of Forest, Kolar submitted report dated 26.07.2021 along with enclosures.	15-33
5.	<u>Document -4</u> True copy of the Land Conversion order.	34-52
6.	<u>Document -5</u> True copy of the quarry lease deeds and audit report.	53-66
7.	<u>Document -6</u> True copy of the Environmental Clearances.	67-111

New Delhi

Filled By: -



Date: - 10/01/2023

(Mr. DARPAN KM Adv.)
Advocate for the Respondent No.2
Kar/1053/2009.
Office K-6, LGF, Lajpat Nagar-3,
New Delhi - 110024
Mob. 9968638862

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Original Application No. 85 of 2021 (SZ)**

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi

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...RESPONDENTS

**SPOT INSPECTION REPORT ON BEHALF OF THE DEPUTY
COMMISSIONER, KOLAR DISTRICT, KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the present case pertains to the alleged illegal mining in Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka. Vide order dated 04.11.2022, this Hon'ble Tribunal had directed the following:

"4...The Deputy Commissioner who is the head of the revenue of the district is directed to file a report after making a spot inspection either by himself or deputing an officer not less than the rank of District Revenue Officer."

2. That in compliance with the above order, the answering Respondent vide letter No. MIN/CR/95/2022-23, dated

10.11.2022 had authorized the Sub-Divisional Magistrate, Revenue, Kolar District to make the inspection on his behalf and to provide information in this regard. The spot inspection was accordingly carried out by the said officer on 11.11.2022, the findings of which are being placed before this Tribunal in the paragraphs below.

3. That, the land in question is Sy.No.199 of Devarayasamudra village, Mulbagal Taluk, Kolar District. It is submitted that the land in Sy.No.199 of Devarayasamudra village are classified as **Government Gomala Lands**. Total extent of Sy.No.199 is 1299.21 acres. A copy of Record Of Rights (R.O.R) of Sy.No.199 is produced as **DOCUMENT No.1**.
4. The Sub-Divisional Magistrate in the report, states that there are two crushers working in sy.No. 758 and Sy.No. 790 both of which are private lands which were granted within the sy.No. 199 following due procedure as stipulated in the Law. They have been obtained conversion for establishment of crushers. There areas have been declared as '**safer zones for crushers**' by the District Stone Crusher Licensing and Regulation committee in the

year 2012-13 vide order no. MMN/CR/45/2012-13 dated 16.02.2013.

5. The villagers present during the inspection have raised objection for the working of these crushers and quarries.

6. It is submitted that Senior Geologist, Department of Mines and Geology, Kolar Geologist, Junior Engineer along with Revenue Inspector of Devarayasamudra village inspected the stone quarry and crushing units granted in Sy.No.199 of Devarayasamudra village on 11.11.2022 and have measured the distance from public structure, water bodies, houses situated near to the stone quarry and crushing units using G.P.S instrument. There are a total of 06 quarry leases were granted in Sy.No.199 of Devarayasamudra village. No illegal stone quarrying and stone crushing activity running in the Sy.No.199 of Devarayasamudra village. There were no public structures like roads, schools, buildings, bridges, lakes, houses found in Sy.No.199 of Devarayasamudra village. The nearest public structure situated to stone quarrying and stone crushing is cholanakunte village situated at a

distance of 590 meters. The nearest water body situated to stone quarrying and stone crushing is Devarayasamudra lake situated at a distance of 220 meters. Nearest house situated is at a distance of 590 meters. The distance of public structure, water bodies and houses are marked in the map and Google Images. A copy of the report along with Google images were submitted as

DOCUMENT No.2.

In pursuance to the directions of this Hon'ble Tribunal, Deputy Conservator of Forest, Kolar submitted report dated 26.07.2021 recording the opinion of the forest department with regard to the quarry lease in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District. Out of the said lands, an extent of 746.00 acres were deemed forest. The 06 quarry leases granted in Sy.No.199 of Devarayasamudra village are situated outside the deemed forest. A report of the Range Forest Officer (R.F.O), Mulabagilu Range, Kolar District dated 26.07.2021 (Table-1) shows the distance of 06 quarry leases from the deemed forest and Kolar Leaf Nose Bat Conservation Reserve.

Table-1

SL. NO.	Lease Holder Name	Date of Grant and period	Distance from Deemed Forest	Distance from Conservation Reserve in KMS
1.	G.V.V.Infra. (QL.873)	17.09.2008. 20 Years	724 Meters	4.57
2.	M/s.PMJ Constructions Pvt Ltd. (QL.no.1018)	29.08.2016. 10 Years	280 Metres	4.62
3.	S.Kumar QL.922	01.02.2010 20 years	218 Metres	4.45
4.	T.V.Srinivas. (QL.928)	12.04.2010. 20 Years	156 Meters	4.45
5.	M/s.P.M.Granites. (QL.No.1017)	29.08.2016. 10 Years	0.00 Kms	3.88
6.	K.Sri Rama. (QL.1024)	19.03.2020. 10 Years	0.00 Kms	3.87

It is submitted that based on the opinion of the forest department, the lands in Sy.No.199 of Devarayasamudra village in which quarry leases granted were not forest lands. The lands were not classified/declared as "Deemed Forest". The report of Deputy Conservator of Forest, Kolar submitted report dated 26.07.2021 along with enclosures as **DOCUMENT No.3.**

1. The Joint Inspection reports received for grant of stone crusher licenses in Devarayasamudra village shows that the stone crusher licenses were granted in private lands and the said lands were converted from agriculture to non-agriculture as per law. The stone crusher licenses were granted within the declared Safer Zone area for stone crushing. Hence, it is stated that the stone crusher units

granted in the vicinity of Sy.No.199 of Devarayasamudra village were not forest lands. Copies of Land Conversion orders are produced as DOCUMENT No.4.

2. It is submitted that the first quarry lease in Sy No. 199 of Devarayasamudra village was granted in 2008 and quarry lease operational from 2008. The copies of quarry lease deeds and audit reports are produced as DOCUMENT No.5
3. It is submitted that in view of the above, it is observed that
 - i. The quarry leases and stone crusher licenses granted in Sy.No.199 of Devarayasamudra are not forest lands and lands were not classified as deemed forest.
 - ii. The stone quarrying leases granted in Government Gomal lands were not reserved for any purpose. The area comprises of granite rock suitable for stone quarrying and there is no tree growth in the said areas. Stone Quarries were operational in Sy.No.199 of Devarayasamudra from 2008.
 - iii. The lands in Sy.No.199 of Devarayasamudra village areas were hillock and not comprises of species of biological importance which needs to be protected.
 - iv. The lands in Sy.No.199 of Devarayasamudra village in which stone quarries and stone crushers were operational were not falling under Eco-Sensitive Zones, and the areas were not forest lands and

deemed forests. Based on the forest department opinion dated 26.07.2021, the stone quarries and stone crushers are falling outside of deemed forests and Conservation Reserve.

- v. The Quarry Leases granted in Sy.No.199 of Devarayasamudra village have obtained Environmental Clearances. Copies of the Environmental Clearances are produced as **DOCUMENT No.6.**
- vi. The 2 number of stone crushers operating in Sy.No.199 of Devarayasamudra village were within the declared Safer Zone area.


DEPUTY COMMISSIONER
KOLAR, KARNATAKA
Deputy Commissioner,
Kolar District
THROUGH


DARPAN KM
ADVOCATE FOR STATE OF KARNATAKA

Record of Rights, Tenancy and Pahani Patrike
(RTC Form No.16)

Form 2

Taluk Seal Taluk:Mulbagil Hobli:Avani Village Devarayasamudra

Print Page No.2/16

Valid from 30/05/2022 to till date

1. Survey Number :159
 2. Part No : -
 3. Extent : Total Extent -
 Phot Kharab (a)
 Phot Kharab (b)
 Remaining
 4. Revenue : land Revenue
 Jhody
 Cesses
 Water Rate
 5. Type of soil : --
 6. Patta : --
 7. No. of trees 8.As per the extent irrigation extent
 Name Nos. Sl.No. Irrigation Mungaru Hingaru Gar. Total
 8. Kabja or possessor name : Patta and Gomal Kharab
 Father name and address
 9. Extent As.Gs. 1252.06.00.00
 Katha No. 9999
 10. Kabja or possession type Amalgamation
 11. Other rights and Encumbrances

Rights	Encumbrances
On the condition not to sell sanction Taluk Tahsildar Saheb RRT CR 86.2000.01 Memo Government forest 10 hectares MR 126.35/2000.01 Government LNDC R 105/90.91 16.10/93 Akarbandh Durasth basis 120 acres MR 12	600 acres MR 126/26/2000.01

12. Cultivation and Tenancy Details:

Year and period	Name of the agriculturist and place	Cultivation method	Extent A Gs	Lease	Catg.	Extent	Dry Wet Garden
1	2	3	4	5	6	7	8
	Venkatramappa Urf Uppanna s/o Ramanabovi	Own	-	-	-	-	-
	R.Chandrashekar Gowda s/o Ramappa	Own					
	Smt.Padma d./o Venkatappa	Own					
	Venkatappa s/o Ganganabovi	Own					
	Dry and West waste unit construction						
	Lakshamma w/o Chalapathy	Own					
	Narayanamma w/o Shivanna						

13. usage of the land and details of crops.

Name of the crop	Unmixed	Mixed	Total	Irrigation source	Yield per acre	Name of mix	Extent AsGs
9	10	11	12	13	14	15	16
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		

Sd/-


 Senior Geologist
 Mines & Geology Dept.
 Kolar.

Government of Karnataka
Office of the Assistant Commissioner, Kolar Subdivision, Kolar.
Near Court circle, Kolar-563101.

Landline/Fax Number. 08152-222057 email: ackolar@gmail.com

No.:MIN/C.R/49/2022-23

Date:02.12.2022

To,

Senior Geologist,
Department of Mines and Geology.
Kolar.

Sir,

Sub: Submission of report with respect to the Building stone quarry
Leases granted in sy.no. 199 of Devarayasamudra village, Avni
Hobli, Mulabagal Taluk. Regarding O.S. 085/2021 at N.G.T. court
by "Parisara Hitha Rakshana Samithi".

Ref: (1) as per the Order dated: 24.08.2021 of Hon'ble N.G.T. court in
Original Application 85/2021.

(2) Senior Geologist vide letter
No:DMG/HiBhu(Kolar)/kagagu/2022-23/ Date: 10.11.2022.

(3) Tahasildar Mulabagilu letter No.:M.I.N./C.R./ 10/ 2022-23/ Date:
16/11/2022, received in this office date: 01.12.2022.

With Respect to the subject, "Parisara Hitharakshana Samithi" has filed an
Original Application no.085/2021 regarding the building stone quarry leases
granted in sy.no. 199 of Devarayasamudra village, Avni Hobli, Mulabagal Taluk.
In connection to this application filed, the hon'ble N.G.T court in its order dated:
23/03/2021 has directed to form a joint committee comprising (1) Deputy
Commissioner (2) Deputy conservator of Forest, Kolar district, (3) Director,
Department of Mines and Geology (4) A Senior Officer from Ministry of
Environment and forest and climate change (5) A Senior officer from Karnataka
State pollution Control Board (6) A senior Officer from Karnataka State
Environment Impact assessment Authority and give a detailed report. As per this

order the joint committee has given a detailed report on 28/06/2021 and filed before the Hon'ble court. Further, hon'ble court has in its order dated: 24/08/2021 has asked to give a report regarding whether the area where the crusher units are working is a "Safer Zone for crusher" or "Eco sensitive zone". In this regard, Senior Geologist, Department of Mines and Geology has asked for the report as per the order of the Hon'ble court in reference (2).

So, a direction in this regard has been given to Tahashildar, Mulabagilu to submit a suitable report addressing the issues pointed by the court in its order, with respect to the crusher units and building stone quarry leases including sy.no. 199 of Devarayasamudra village.

Tahasildar, Mulabagilu as stated in reference letter no (3), has submitted a report to this office and in his report stated that the area of sy.no. 199 in which the crusher units are established and working is already declared as "Safer Zone for Crusher" by Deputy Commissioner vide office letter No: MIN.C.R./45/2012-13 Date:16.02.2013. so, the present running crushers are situated in the Safer Zone for Crushers. further submits that a report may be obtained regarding the area is Eco sensitive zone or not by the Forest department.

Senior Geologist, Department of Mines and Geology in his letter dated: 10/11/2022 has given the details of crushers and building stone quarries given in Devarayasamudra village.

Details of Crusher units								
Mulabagilu Taluk,								
Sl.No.	Crusher Units working with License in Form "C".	Name and Address of owner of Crusher unit	Taluk	Village	Survey Number	Govt/ patta	Area (in acres)	End date of License in Form "C"
1	1) 11.10.2013 2) 26.12.2018	Shree Balaji Crusher, pro. Balaji Singh, Yelagondahalli village, Devarayasamudra panchayath, Mulabagilu Taluk	Mulabagilu	Yelagondahalli	69	patta	2-00	25-12-2023
2	1) 11.10.2013 2) 14.11.2018	M/s. S.V.Associates, Yelagondahalli	Mulabagilu	Yelagondahalli	68	patta	1-27	13-11-2023

		village, Devarayasamudra panchayath, Mulabagilu Taluk							
3	1) 10-01-2019	M/s. G.V.V.Stone crusher Pro.V. Rajesh. Devarayasamudra village, Mulabagilu Taluk	Mulabagilu	Devarayasamudra	758	Patta	2-00	09-01- 2023	
4	1) 11-10-2013 2) 15-05-2019	M/s. Millennium Stone Crushers, Pro. Shri. S. Kumar, Devarayasamudra village, Mulabagilu Taluk	Mulabagilu	Devarayasamudra	790	Patta	1-14	14-05- 2023	

Details of Current Quarry Leases granted in Mulabagilu Taluk, Devarayasamudra village as in 2022-23

Sl.No.	Name and Address of Lease Holders	Quarry Lease (QL)	Date of Grant	period	Date of expire	Taluk	Village	Sy.No.	Area	Type of Land	Minera
1	G.V.V Constructions, Avni Village, Mulabagilu Taluk, 9880680657	873	17-09-2008	20	16-09-2028	Mulabagilu	Devaryasamu dra	199	5-00	GOVT. Gomala	Building Stone
2	Shri. S. Kumar, S/o Subbanna, Chamarahalli village, Huttur Hobli, Mulabagilu Taluk,	922	01-02-2010	20	31-01-2030	Mulabagilu	Devarayasamudr a	199	4-00	GOVT. Gomala	Building Stone
3	Shri. T.V.Srinivas, S/o Thimmarayappa, Vijilapura, Virupakshi post, Mulabagilu Taluk,	928	12-04-2010	20	31-03-2030	Mulabagilu	Devarayasamudra	199	2-00	GOVT. Gomala	Building Stone
4	P.M.Granites export pvt. Ltd, 129, 7 th Main, 5 th Block, Jayanagar bangaluru-41	1017	29-08-2016	10	28-08-2026	Mulabagilu	Devarayasamu dra	199	10- 00	GOVT. Gomala	Building Stone

5	P.M.Granites export pvt. Ltd, 129, 7 th Main, 5 th Block, Jayanagar bangaluru-41	1018	29-08-2016	10	28-08-2026	Mulabagilu	Devarayasamu dra	199	10- 00	GOVT. Gomala	Building Stone
6	Shri. K. Srirama s/o late Venkatarayappa, Shrinilaya, 2 nd Floor, Chintamani- 563125.	1024	19-03-2020	10	18-03-2030	Mulabagilu	Devarayasamudr a	199	10- 00	GOVT. Gomala	Building Stone
7	Shri. R.Prabhakar S/o M.B.Ramayya, Neharu Layout, Maluru Town, Maluru Taluk, Kolar District.	1034	14-01-2022	20	13-01-2042	Mulabagilu	Devarayasamudr a	199	10- 00	GOVT. Gomala	Building Stone

Further, during the inspection carried out on date 11/11/2022 at sy.No. 199 of Devarayasamudra village, Avni Hobli, Mulabagilu taluk along with Senior Geologist, Department of Mines and Geology, Kolar, Revenue Inspector, surveyor and staff, it is observed that the quarry work is going on and Senior Geologist has showed the documents pertaining to the quarry leases and explained that the quarry leases are working with necessary permissions from the concerned departments as per the rules.

Along with the above information, the report has been submitted for the further needful action.

Your Faithfully,

Sd/-

Assistant Commissioner,

Kolar Sub-Division.

Kolar

ಸಂಖ್ಯೆ:ಎ7.ಭೂಮಿ.ಕಗನು.ಸಿಆರ್/52/2021-22
 ಓದಿಕೆ: 19 ಶ್ರೇಣಿಗಳು.

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ,
 ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ,
 ಕೋಲಾರ-563101, ದಿನಾಂಕ: 26-07-2021

ಇವರಿಗೆ,

ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು,
 ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ,
 ಕೋಲಾರ.

ಮಾನ್ಯರ,

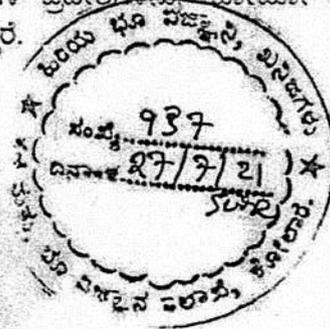
Sub:- Nomination to the Committee Constituted under the order of Hon'ble NGT in the matter of OA-85 of 2021(SZ) reg..

- Ref:-
1. Hon'ble NGT(SZ) order dt. 23-3-2021.
 2. Your office Letter No. MIN/NGR-OA-85 of 2021 (SZ)/2021-22 datd: 2-7-2021.
 3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಮಸಂಖ್ಯೆ ದಿನಾಂಕ: 2-7-2021.
 4. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ವಅಅ/ಮುವ/ಸಿಆರ್- /2021-22, ದಿನಾಂಕ: 26-7-2021.
 5. ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಅಸಂ/ಬಂಪೇಉವಿ/ಸಿಆರ್/ 2021-22, ದಿನಾಂಕ: 26-7-2021.

* * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ (1) ಮತ್ತು (2)ರ ಪತ್ರಗಳಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ದಿನಾಂಕ:28-6-2021 ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ, ಎಂಟಿಇಎಫ್ ರೀಜಿನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ, ಹಾಗೂ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರೊಂದಿಗೆ ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ವ್ಯವಸ್ಥಾಪನೆ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿಕ್ರಷರ್ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖಿತ (3)ರ ಈ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ ಉಲ್ಲೇಖಿತ (4)ರ ಪತ್ರದಲ್ಲಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ರವರು ಈ ಕೆಳಕಂಡಂತೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣವು 1466.32 ಎಕರೆ/ಗುಂಟೆ ಇದ್ದು ಈ ಪೈಕಿ 746.00 ಎಕರೆ/ಗುಂಟೆ ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶವಿರುತ್ತದೆ. ಇದೇ ಸ.ನಂ. ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ ಒಟ್ಟು 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ/ಕ್ರಷರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ವನ್ಯಜೀವಿಗಳಂತಹ ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ, ಕಾಡುಹಂದಿ ಹಾಗೂ ಇನ್ನು ಇತರ ವನ್ಯಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುವುದು ವಾಸ್ತವಾಂಶವಾಗಿದ್ದು, ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ವಾರಿ/ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳನ್ನು ಟೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತಿಸಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.



27/07/2021

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ಉಲ್ಲೇಖ (5) ರ ಪತ್ರದಲ್ಲಿ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ವರದಿಯಂತೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಕ್ವಾರಿ/ಜಲ್ಲಿ ಕ್ರಷರ್‌ಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರವನ್ನು ಪರಿಶೀಲಿಸಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ನೀಡಿರುವ ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಈ ಕಛೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ಸಲ್ಲಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕಗೊಳಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

G. K. Shankar
ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

[Signature]
Senior Geologist
Mines & Geology Dept.,
Kolar.

ಸಅಸಂ.ಬಂ.ಪೇ.ಉ/ಸಿಆರ್. /2021-22

ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,
ಬಂಗಾರಪೇಟೆ ದಿನಾಂಕ 26-07-2021

ರವರಿಗೆ,

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ಅರಣ್ಯ ವಿಭಾಗ,
ಕೋಲಾರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ: Nomination to the Committee constituted under the order of
Hon'ble NGT in the matter of OA-85 of 2021 (SZ) reg.

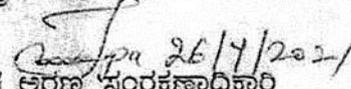
- ಉಲ್ಲೇಖ: 1 ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಎ7/ಭೂಮಿ-ಕಗಗು/ಸಿಆರ್ /2021-22
ದಿನಾಂಕ 02-07-2021
- 2 ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ ರವರ ವರದಿ ದಿನಾಂಕ 20-07-2021
- 3 ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರ
ಪತ್ರ ಸಂಖ್ಯೆ: ವಅಅ/ಮುವ/ಸಿಆರ್ /2021-22 ದಿನಾಂಕ 26-07-2021

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1)ರಂತೆ ದಿನಾಂಕ 28-06-2021ರಂದು
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ ಎಂ.ಓ.ಇ.ಎಫ್ ರೀಜಿನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ
ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,
ಕೋಲಾರ ವಿಭಾಗ ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ
ಹಾಗೂ ಸಿಬ್ಬಂದಿಗಳೊಂದಿಗೆ ದೇವರಾಯಸಮುದ್ರ ವೃಷಬಾದ್ರಿ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿ
ಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ ಕ್ವಾರಿಗಳು ಮತ್ತು ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ
ಇರುವ ದೂರವನ್ನು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರು
ನಮೂದಿಸಿರುವ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕಡತವನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,


ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,
ಬಂಗಾರಪೇಟೆ.


Senior Geologist
Mines & Geology Dept.
Kolar.

ರವರ,

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ವಲಯ,
ಮುಳಬಾಗಿಲು.

ಮಾನ್ಯರೇ,

- ವಿಷಯ:- ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕಿ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ವಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ಗೂಗಲ್ ನಕ್ಷೆ ಹಾಗೂ ಟೋಪೋ ನಕ್ಷೆ ತಯಾರಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ:- 1. ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ, ಕೋಲಾರ ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಎ7/ಭೂಮಿ.ಕಗಗು.ಸಿಆರ್- /2021-22 ದಿನಾಂಕ:02-07-2021.
2. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳ ರವರ ಕಛೇರಿ ಆದೇಶ ದಿನಾಂಕ:11-07-2021.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕಿ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ವಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡುವಂತೆ ಮುಖ್ಯ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು ಮತ್ತು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ತಿಳಿಸಿದ ಮೇರೆಗೆ ಸದರಿ ಕ್ವಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ನೋಡಲಾಗಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 1466.32 ಎ/ಗು ಇದ್ದು ಅದರಲ್ಲಿ 746 ಎ/ಗು ಅರಣ್ಯ ಪ್ರದೇಶವಿದ್ದು ಇದೇ ಸರ್ವೆ ನಂಬರ್ ನ ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ 6 ಕ್ವಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳು 2 ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ಗೆ ಮೊಂದಾಣಿಕೆ ಮಾಡಿ ನೋಡಲಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

1. Quarry Lease M Sand Block - Deemed Extention to Sri Balaji Granites Pro Bhagavan Singh for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ಯಳಗೊಂಡಪಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಆವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.86 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 7.43 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
2. Quarry Lease M Sand Block No- 07 Granted to Sri K. Srirama ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ ಅಂತರ ವಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 3.87 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
3. Quarry Lease to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 156 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

Handwritten signature and date: 22/7/2021

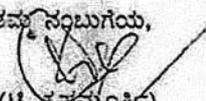


4. Quarry Lease M Sand Block – Deemed Extention to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 218 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
5. Quarry Lease Block – Deemed Extention to Sri G.V.V.Build Infra for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 724 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.57 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
6. Quarry Lease Block – Deemed Extention to Sri Sriramareddy for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಆವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.89 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 7.55 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
7. Quarry Lease Deemed Extention to Sri M/s P.M.Granites Export Pvt. Ltd. for M. Sand (Block – No-06) ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ. ಅಂತರ ವಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 3.88 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
8. Quarry Lease M Sand Block –09 to Sri P.M.J. Constructions Pvt.Ltd. ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 280 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.62 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀಮ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡಂತೆ 8 ಕ್ವಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಮೇಲ್ಕಂಡ ಕ್ವಾರಿ ಪ್ರದೇಶಗಳ ಟೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ಮ್ಯಾಪ್‌ನಲ್ಲಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಮಂಡಿಸಿದೆ.

ಶ್ರೀ ಮುಳಬಾಗಿಲು
Kolar-11-46-2021.


Senior Geologist
Mines & Geology Dept.
Kolar.

ತಮ್ಮ ನಂಬುಗೆಯ,

(ಬಿ. ಕೆ. ಸ್ರೀನಿವಾಸ್)
ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ
ವ ಮೋಜಣಿದಾರ
ಮುಳಬಾಗಿಲು ಶಾಖೆ,
ಮುಳಬಾಗಿಲು

No.A7 Land SQL CR/52/2021.22

Office of the Deputy Conservator of Forests

Kolar Forest Division

Kolar- 563 101, dated 26.07.2021

To
Senior Geologist,
Mines and Geology Department
Kolar

Sir,

Sub: Nomination to the Committee Constituted under
The order of Hon'ble NGT in the matter of QA 85
Of 2021 (SZ)reg.

Ref: 1. Hon'ble NGT(SZ)order dated 23.3.2021.

2. Your office letter No.MIN/NGR.QA.85 of 2021.
(SZ)/2021-22 dated 2.7.2021.

3. This office even No. dated 2.7.2021.

4. Range Forest officer, Mulabagilu Range,
Mulabagilu Office letter No.RFO/MR/CR./2021.22
dt.26.7.2021.

5. Asst.Conservator of Forests,Bangarpet sub divn.
Bangarpet office letter No.ACF/BSD/CR/2021.22
Dated 26.7.2021.

Reference to the above subject, as cited under ref(1) and
(2)letters, on 28.6.2021 the Deputy Commissioner, Kolar District,
Kolar, along with the officers of MOEF Regional office, Joint

Director, Mines and Geology Dept. Mysore, Deputy Conservator of Forests, Kolar Division, Kolar. Asst. Conservator of Forests, Bangarpet Sub Division, Bangarpet and Range Forest Officer, Mulbagilu Range, Mulbagilu, to carry out the spot inspection of the Quarry and Jelly Crusher area situated in Vrushabadri Hill area of Devarayasamudra , Mulbagilu Taluk, Kolar District and submit the report under ref (3) office letter. Accordingly under ref (4) letter the RFO Mulbagilu have submitted the following report;

The total extent of S.No.199 of Devarayasamudhra village is 1466.32 acres/guntas. Out of this 746.00 acres/guntas are the deemed forest area. And in the same survey number remaining Gomala land totally 8 quarries/crushers are found, and the said Quarry/Crushers GPS reading is taken and the deemed forest area border GPS reading is compared and the report is submitted. And it is the fact that in the said 8 quarries/crushers located area there are wild lives such as Deer, Bear, Cheetah, Wild Pig and other wild lives. The proposal along with the Topo sketch and Google sketch marked all the above quarry/jelly crusher areas are submitted .

In the ref(5) letter the ACF, Bangarpet sub division, Bangarpet , as per the report submitted in the proposal of the RFO have conducted the spot inspection and have examined the distance from the forest area the quarry/jelly crusheres, along with the proposal of the RFO have submitted the report. RFO

Mulbagilu Range, Mulbagilu and ACF, Bangarpet Sub division
Bangarpet submitted proposal is enclosed with this letter for
favour of your further action.

Yours faithfully,

Sd/-

Deputy Conservator of Forest

Kolar Division, Kolar.


Senior Geologist
Mines & Geology Dept.
Kolar.

ACF/BPS/CR /2021.22

Office of the Asst. Conservator of Forests

Bangarpet Sub Division

Bangarpet, Dated 26.7.2021

To

The Deputy Conservator of Forests

Regional Forestry Division

Kolar.

Sir,

Sub: Nomination to the committee constituted under the Order of Hon'ble NGT in the matter of OA 85 of 2021 (SZ)reg.

- Ref: 1. your office letter No. A7/Land SQL/CR /2021.22
Dated 2.7.2021.
2. Deputy Range forest officer report dt.20.7.21.
3. Range forest officer, Mulabagilu range Mulabagilu
Letter No.RFO/Muva/CR/2021.22 dt.26.7.2021.

Reference to the above subject, as per the above ref(1) on 28.6.2021 the Deputy Commissioner, Kolar District, Kolar, MOEF Regional Officer, Joint Director, Mines and Geology Dept. Mysore, Deputy Conservator of Forests, Kolar Division and Asst. Conservator of Forests, Bangarpet sub division along with the staff, have carried out

the spot inspection of Devarayasamudra Vrusabadri Hilly area quarries and jelly crushers.

Further in ref(3) with respect the distance of quarries and jelly crushers from the forest area, in the report mentioned by the RFO Mulbagilu Range Mulbagilu is enclosed herewith and the file is submitted for further action.

Yours faithfully,

Sd/-

Asst. Conservator of Forests

Bangarpet sub division

Bangarpet


Senior Geologist
Mines & Geology Dept.
Kolar.

To
Range Forest Officer
Regional Range
Mulbagilu.

Sir,

Sub: Besides the border of the forest area in sy.No.199
Devarayasamudra village, Avani Hobli, Mulbagilu
Taluk in gomala existing quarries and crusher places
Inspection and Google sketch and topo sketch
Prepared and submission of report-reg.

Ref: 1. Office of the Deputy Conservator of Forests Kolar
Forest Division, Kolar office letter No.A7/
Land/SQL CR.2021/22 dated 2.7.2021.
2. RFO office order dated 11.7.2021

With reference to the above subject, in Kolar District, Mulbagilu Taluk, Devarayasamdura village, in survey No.199 besides the Forest border Gomala lands Quarries and crusher places to inspect and submit the report, on the direction of the Hon'ble ACF and RFO, the said quarries and crusher placed when inspected and looked into, it is seen that in Devarayasamudra village, sy.No.199 the total extent is 1466.32 As/gs. and out of that 746 As/Gs. is forest area and in the same survey number

remaining Gomala land 6 quarries and 2 crushers are found, and the said quarries and crushers GPS reading is taken, and the Forest area border GPS reading is compared and looked into, is as under;

1. Quarry lease M sand block –Deemed extension to Sri Balaji Granites Pro Bhagavan Singh for building stones, the said quarry is found in survey No. 64 of Mulabagilu taluk Avani Hobli Yalagondanahalli village and the said quarry is 2.86 km. away from the near by Avani forest area and from the Hanumanahalli Conservation Reseve is at a distance of 7.43 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.
2. Quarry lease M Sand Block No.07 granted to Sri.K.Srirama , the said quarry is found in survey No. 199 of Mulabagilu taluk Avani Hobli Devarayasamudra village and the said quarry border in the same survey No.199 adjacnet to Devarayasamudra forest area and the distance is 0 km., and in the said quarry area stone quarry mining is not being done, and from the Hanumanahalli Conservation Reseve is at a distance of 3.87 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.

3. Quarry lease to Sri.T.V.Srinivas for Building Stoens, and the said quarry is found in s.No.199 of Devarayasamudra village Avani Hobli, Mulabagilu Taluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is at a distance of 156 mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.45 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.
4. Quarry lease M Sand Block –Deemed Extension to Sri.T.V.Srinivas for Building Stones. and the said quarry is found in s.No.199 of Devarayasamudra village Avani Hobli, Mulabagilu Taluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is at a distance of 218 mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.45 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.
5. Quarry lease Block –Deemed Extension to Sri. GVV Build Infra for Building Stones - and the said quarry is found in s.No.199 of Devarayasamudra village AvaniHobli, MulabagiluTaluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is

at a distance of 724mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.57kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.

6. Quarry lease Block –Deemed Extension to Sri.Sriramareddy for for Building Stones - and the said quarry is found in s.No.154 of Yalagondanahalli village Avani Hobli, Mulabagilu Taluk, and nearby the forest border of is at a distance of 2.89 kms., And from the Hanumanahalli Conservation Reserve is at a distance of 2.89 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.
7. Quarry lease –Deemed Extension to Sri. M/s P.M.Granite Exports Pvt.Ltd. for M.Sand (Block No.06) and the said quarry is found in sy.No.199 of Devarayasamdura village Avani Hobli, Mulabagilu Taluk, and the same is adjacent to the forest border and there is 0 km., distance. And in the said quarry area the stone quarry mining is not done And from the Hanumanahalli Conservation Reserve is at a distance of 3.88 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the

area of said quarry is the place of movement of deer, bear, cheetah and wild lives.

8. Quarry Lease M sand block 09 to Sri PMJ constructions Pvt.Ltd., the said quarry is found in s.No.199 of Devarayasamdura village, Avani Hobli, Mublagilu Taluk, and near by the said quarry, in the same survey No.199, Devarayasamudra forest area border is in a distance of 280 mtrs. And Hanumanahalli conservation reserve is at a distance of 4.62 kms., the said quarry do not come under the reserved forest deemed forest limits, and in the said quarry area Deer, Bear, Cheetah and other wild lives place.

As stated above the 8 quarries are inspected and the said quarry area Topo sketch along with the Google sketch is submitted for further action.

Place: Mulabagilu

Date: 22.07.2021

Yours faithfully,

Sd/-

T. Krishna Murthy

Deputy Conservator of Forests

And Surveyor

Mulbagilu Section, Mulabagilu.


Senior Geologist
Mines & Geology Dept,
Kolar.

No.RFO/MR/CR. /2021.22

Office of the
Range Forest Officer
Mulbagilu, Dated 26.7.2021

To,
Deputy Conservator of Forests
Regional Forest Division
Kolar

Through the ACF Bangarpet sub division, Bangarpet.

Sir,

Sub: Nomination to the committee constituted under
the Order of Hon'ble NGT in the matter of
OA.85 of 2011 (SZ)reg.

Ref: 1. your office letter No.A7/Land SQL/CR.2021.22
Dated 2.7.2021.
2. RFO report dated 20.7.2021.

Reference to the above subject, asper the ref(1) on
28.6.2021 the Deputy Commissioner, Kolar District, Kolar,
MOEF Regional Officer, Joint Director, Mines and Geology
Dept. Mysore, Deputy Conservator of Forests, Kolar Division

and Asst.Conservator of Forests, Bangarpet sub division along with the staff, have carried out the spot inspection of Devarayasamudra Vrusabadri Hilly area quarries and jelly crushers.

Further, as per ref(2) the inspection of the said quarries and jelly crusher places when done and looked into, Devarayasamudra village in survey No.199 there is total extent of 1466.32 acres/guntas, and out of that 746.00 acres/guntas is the deemed forest area. And in the same survey number remaining Gomal land , 6 quarries and 2 crushers are found, and the said quarry and crushers GPS reading is taken and the deemed forest area border GPS reading was compared and seen , the same is as under;

Sl. No.	Quarry/Crusher Name	Distance from Deemed forest area	Distance from Kolar leaf nose Bat conservation reserve	Remarks
1	Quarry lease M Sand block deemed extention to Sri Balaji Granites, Pro. Bhagavan singh for building stones.	2.6 Km.	7.43 km.	Does not belong to any deemed forest or reserve forest area

2	Quarry lease M-Sand block No.097 to Sri.K.Srirama	0 km.	3.87km.	'do'
2	Quarry lease to sri.TV Srinivas for building stones	156meters	4.45 km.	'do'
4	Quarry lease M. sand block deemed extension to Sri.T.V.Srinivas for building stones.	218 metres	4.45 im.	'do'
5	Quarry lease M sand block deemed extension to SriGVV build infra for building stones	724 meters	4.57 km.	'do'
6	Quarry lease M sand block Demed extension to Sri Sriramareddy for building stones	2.89 km.	7.55 km.	'do'
7	Quarry lease M sand block Demed extension to Sri. M/s PM Granites export pvt.ltd., for M sand (Block No.06)	0km.	3.88 km.,	'do'

8	Quarry lease M sand block 09 to Sri PMJ constructions pvt.ltd.,	280 metres	4.62 km.,	'do'
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When the above 6 quarries and 2 crushers were inspected, the above said quarries and jelly crushers is found to be the fact is the place of living of wild life such as deer, bear, cheetah, wild pig and wild lives. All the above said quarries and jelly crushers area topo sketch and marked in googlesketch is enclosed with this for your further action and perusal.

Yours faithfully,

Sd/-

Range forest officer

Mulbagilu Range

Mulbagilu.


Senior Geologist
Mines & Geology Dept.
Kolar.

5. ಯೋಜನೆಯಡಿ ಇಲಾಖೆಯವರು ಪಾತ್ರವಹಿಸುವಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಲ್ಲು ಉದ್ದೇಶಿಸಿರುವ ಕಲ್ಲುಗಳ ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಪದವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಪದವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯ ಭಾಗದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಅಂತರವನ್ನು ಅರಿವಿವರಿಸಿ ಹಾಗೂ ಈ ಬಾಕಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಲ್ಲುಗಳನ್ನು ಕಲ್ಲುಗಳನ್ನು
6. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗಿರುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಹೊರತಾದವುಗಳಾದ ಕಚೇರಿ, ಅಂಗಣ, ಇತರೆ ಕಟ್ಟಡಗಳನ್ನು, ಪರಿಷ್ಕರಿಸಲಾಗಬೇಕಾದ ಕಡೆಗಳನ್ನು ಸಾರ್ವಜನಿಕ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆಗೆ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಷ್ಕರಿಸಬೇಕಾದಂತೆ ಸೀರೆಸಿಕೊಳ್ಳುವುದು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಿದ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾರುಕಟ್ಟೆ ನಿಯಮಾನುಸಾರವಾಗಿ, ಪರಿಷ್ಕರಿಸಬೇಕಾದಂತೆ ಅನುಮತಿ ಪಡೆದಂತೆ ರೀತಿ, ಅಧಿಕಾರಿಗಳನ್ನು ಪ್ರಾರ್ಥಿಸಿದ ನಿಂತರವೇ ಅನುಮತಿಸಿಕೊಳ್ಳುವುದು.
7. ಸರ್ಕಾರದ ಅನುಮತಿಯನ್ನು ಪಡೆದಂತೆ ರಸ್ತೆಯನ್ನು ಅನುಮತಿಸಿದ ಬಹುಮತ ಪಕ್ಕದಲ್ಲಿರುವ ರೀತಿಯ ನಿರ್ಮಿಸುವುದು.
8. ಅನುಮತಿಯಿಲ್ಲದೆ ಅಂತರಿಕ ರಸ್ತೆಗಳನ್ನು, ಹಾಗೂ, ಅನುಮತಿಯಿಲ್ಲದೆ ಪಕ್ಕದವರು ಸಮೀಪದಲ್ಲಿ ರಸ್ತೆಗಳನ್ನು ಅನುಮತಿಸಿದ ರೀತಿಯಂತೆ ಪಾತ್ರ ನಿರ್ಮಿಸುವುದು.
9. ಸಾರ್ವಜನಿಕ ಅನುಮತಿಯನ್ನು ನಿಗದಿಪಡಿಸುವುದು ಈ ಕೆಳಗಿನ ನಿರ್ದೇಶನಗಳನ್ನು ಸಂಬಂಧಿಸಿದ ಸ್ಥಳೀಯ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ ಮಾರ್ಗದರ್ಶಿಯನ್ನು.

ನಿರೀಕ್ಷಿಸಿದ	ಉದ್ದೇಶ	ಅಂಶ x ಅಳತೆ
	ರಸ್ತೆಗಾಗಿ,	1566.00 ಚ.ಮೀ.
	ಉಯಿಲುಜಾಗಿ	813.75 ಚ.ಮೀ.

10. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ನಗರ ಯೋಜನಾ ಇಲಾಖೆ ಕೋಲಾರ ರವರು ನೀಡಿರುವ ಅನುಮೋದಿತ ನಕ್ಷೆಯಂತೆ ಈ ಕೆಳಕಂಡಂತೆ ಭೂ ಉಪಯೋಗ ಪಡೆಯತಕ್ಕದ್ದು.

1. ಕೈಗಾರಿಕೆ (ಹಲ್ದಿತ್ತೆಜಿಂಕೆ) 5308.05 ಚ.ಮೀ.
2. ವಾಹನ ನಿಲುಗಡೆ 405.00 ಚ.ಮೀ.

11. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಅದೇಕವನ್ನು ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೇ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಮತ್ತು ವಜ್ರವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೆ ಕಡವಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅಡಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂ ಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ವೆಡ್ಜ್‌ನಲ್ಲಿ ವಿವರ

ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳುಗಿಲು ತಾಲ್ಲೂಕು ಆವಳಿ ಜೋರುಳಿ ದೇವರಾಯನಮ್ಮದ್ರ ಗ್ರಾಮದ ಸ.ನಂ. 758 ರಲ್ಲಿ 2-00 ಎಕರೆ (ಎರಡು ಎಕರೆ) ಎಕರೆ ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನ ಚಿಕ್ಕಬಂಡು

- ಫೋರ್ವೆಕ್ಸ್ : ಸ.ನಂ. 758 ರ ಜಮೀನು
- ವೆಚ್ಚ ಮಕ್ಕಿ : ಸ.ನಂ. 719 ರ ಜಮೀನು
- ಉತ್ತರಕ್ಕೆ : ರಸ್ತೆ
- ದಕ್ಷಿಣಕ್ಕೆ : ಮೆಂಟುನಾಮ್ಮ ರವರ ಜಮೀನು

ನಹಿ
(ಬಿ. ಶಿವಪ್ಪ)
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಕೋಲಾರ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಲಾಗಿದೆ :

1. ತಹಶೀಲ್ದಾರರು ಮುಳುಗಿಲು ತಾಲ್ಲೂಕು ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್‌ದೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಅದೇಕದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸ.ನಂ. ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಆರ್.ಟಿ.ಸಿ.ಯಲ್ಲಿ ಸಮೂಹಿತವಾಗಿದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
2. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ನಗರ ಯೋಜನಾ ಇಲಾಖೆ ಕೋಲಾರ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.
3. ಅಧ್ಯಕ್ಷರು/ಕಾರ್ಯದರ್ಶಿ ದೇವರಾಯನಮ್ಮದ್ರ ಗ್ರಾಮ ಸಂಪನ್ಮೂಲ ಮುಳುಗಿಲು ತಾಲ್ಲೂಕು ರವರ ಮಾಹಿತಿಗಾಗಿ.
4. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ. ದಂಡಿಡತರಫರಾಮಯ್ಯ ಬಿಸ್ ಗೋಪಾಲಯ್ಯ ಶುಭನಹಳ್ಳಿ ಗ್ರಾಮ ಮುಳುಗಿಲು ತಾಲ್ಲೂಕು ಇವರು ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ 5. ಜಿಲ್ಲಾಧಿಕಾರಿ.

(Signature)
Senior Geologist,
Mines & Geology Dept.
Kolar.

(Signature)
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಕೋಲಾರ ಜಿಲ್ಲೆ

No.ALN SR (K)406/2007.08

Office of the Deputy Commissioner

Kolar District

Kolar, dated 30/06/2008

OFFICIAL MEMORANDUM

Subject: Application dated 17/10/2007 submitted by Sri.Dandidasharatha Ramaiah son of Gopalaiah Pattanahalli village, Avani Hobli, Mulabagilu Taluk (full address) seeking conversion of agricultural land for the non agricultural purpose of Jelly Crusher Unit in 2.00 acres of land s.No.758 of Devarayasamudra Village of Avani Hobli, Mulbagilu Taluk Kolar Dist -regarding.

- Ref:
1. Tahsildar Mulbagilu Taluk report No.ALN SR 11/07.08 dated 10/12/2007
 2. Land conversion fee Rs.43560/-(and Phody Fee Rs.20)Composite amount penalty Rs.6450/- total Rs.60137 By way of DD challan No.. dated 21/6/08 remitted in The Treasury by the applicant.
 3. Single Window committee proceeding dt/16/4/08
 4. Asst.Director, Planning Department Kolar letter No. nayosani/ko/murakke/01/08.09/149 dt.16.6.2008

Sri. Dandi Dasharatha Ramaiah son of Gopalaiah, Pattanahalli village, Avani Hobli, Mulabagilu Taluk out of the total extent of 4.38 acres of s.No.758 of Devarayasamudra village, Avani Hobli, Mulabagilu Taluk, for an extent of 2.00 (two) acres extent land, for the purpose of Jelly Crusher seeking conversion of land had submitted application on 27/3/2007. And the said applicant have remitted the prescribed fee of Rs..50137- by way of challan No.1 on 21/5/2008 .

And the requisition of the said applicant under section 95 of the Karnataka land Revenue act and under it formed conditions, as per the provisions laid down in Karnataka Municipality Act,/Corporation act/ Panchayath Act and Karnataka Country Town Planning Act is verified. And the applicant submitted necessary documents are subjected to verification, and under the relevant act and rules, with regard to the relevant conditions being fulfilled, and the single window committee have found that the above act and rules and conditions being followed.

And the applicant have submitted the approved layout plan and sketch issued from the competent officer. And the single window committee are satisfied that the applicant have taken necessary action.

Hence to Sri.Dandi Dasharatha Ramaiah son of Gopalaiah, pattanahalli village,Avani Hobli, Mulabagilu Taluk in Mulabagilu Taluk Avani Hobli, Devarayasamudra village in s.No.758 measuring 2.00 acres extent, subject to the conditions mentioned hereunder, the conversion of land is granted for the purpose of jelly crusher .

1. The converted land should be utilized only for the purpose of Jelly Crusher . And this land without prior permission should not be utilized for any other purpose.
2. In this land as per the approved plan the building should be constructed.
3. Other necessities like road space, road margin , vacant land etc., (Authority/CMC/etc.,) as per the approved layout plan and as per the specific rules should reserved for the said purpose.
4. And in this land if there is Thaku Phot Kharab land, as per section 67 of the Karnataka Land Revenue Act, should be reserved for the Government purposes. And presently subjected for the conversion in s.No.. Kharab extent... market rate and the land conversion fee ... Rs.. is being collected. And for usage of... purpose is reserved. And over this extent, this applicant do not have any rights. Forthis B Kharab Extent the rights are

always vested with Government. And the Tahsildar in this regard has to clearly mention in the RTC.

5. As statutorily prescribed by the Public Works Department in this land for the purpose of construction of building intended as far as relating to the National and State Highway from the centre the prescribed distance and as far as State highway is concerned from the middle of the road prescribed distance should be reserved. And in this vacant area any kind of building should not be constructed.
6. In this converted land established Industrial Units emitting smoke, gas and other pollutants should be effectively controlled and for the public health any kind of danger is not caused and see that the environmental pollution is not caused. And for the Industrial Purposes converted land established Industrial Units, the permission from the Karnataka Pollution Control Board/Environment Department permission, or only after the fulfilment of the conditions should be utilized.
7. And to go into the said layout the link road should be constructed as per the approved layout plan.

8. In the layout internal road on the basis of the width as per the approval given by single window committee Competent Department should be constructed.

9. And for the public purposes prescribed the following sites should be handed over to the authority and register the same.

Purpose	Length x width
1. For road	1566.00 smtr.
2. Open space	813.75 smtr.

10. A) As per the approved plan submitted to the Asst. Director Town Planning Department the following land usage should be obtained;

Land usage	Extent
1. Industry (jelly crusher)	6308.05 smtr.
2. Vehicle parking	405.00 smtr.

11. If any of the above conditions are violated, this land conversion order without any notice will be canceled, and under section 96 of the Karnataka Land Revenue Act 1964 for imposing the penalty fee further action will be taken. And further in this land unauthorized built structure without any compensation for demolition action will be taken and the expenditure incurred towards the same will be recovered from the Kathadhar as Land Revenue arrears.

Schedule Details

Kolar District, Mulabagilu Taluk Avani Hobli, Devarayanasamudra village in s.No.758 measuring 2.00 acres (two acres) extent converted land is bounded as under;

East : Sy.No. 758 land
West : Sy.No.719 land
North : Road
South : Venkataswamy land

Sd/-
(B.Shivappa)
Deputy Commissioner
Kolar Dist.

Copy for further suitable action is sent to following;

1. Tahsildar Mulabagilu Taluk with original file and challan and as per this order the concerned sy. No. conversion is given and the same is to be mentioned in the concerned RTC and to this land in the Kathadhar account the land revenue should be cancelled.
2. Asst.Director, Town Planning Dept. Kolar for information.

3. Chairman, Devarayasamudra Gram Panchayath Mulabagilu Taluk for information
4. Applicant Sri. Dandi Dasharatha Ramaiah s/o Gopalaiah, Tattanahalli village Mulabagilu Taluk through certificate of posting.
5. Addl. copy.


Senior Geologist
Mines & Geology Dept.
Kolar.

ರಬರವು.

ಎವಲ್ವೆನ್ ಎಸ್‌ಆರ್‌(K) 2/2004-08

6

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳವರ ಕಾರ್ಯಾಲಯ
ಹೋಲಾರ ಜಿಲ್ಲೆ
ಹೋಲಾರ ದಿನಾಂಕ 27/08/2007.

ಅನುಬಂಧ-10

ಆಧಿಕ್ಯತೆ ಚ್ಚಾವನೆ

ವಿಷಯ:- ಹೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ ದೇವರಾಂಸುಸಮುದ್ರ
ಗ್ರಾಮದ ಸ.ನಂ. 179 ರಲ್ಲಿ 2-00 (ಎರಡು) ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ
ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಜಿಲ್ಲಾ ಕ್ರಷರ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಹೋಬ
ಶ್ರೀ ಜಿ. ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬಿನ್ ಜಿ. ವೆಂಕಟನಾಯ್ಡು, ಬಂಡಪ್ಪಗಾರ್ಡನ್,
ಮುತ್ಯಾಲಮ್ಮ ನಗರ, ಬೆಂಗಳೂರು-54 (ಪೂರ್ವ ವಿಭಾಗ) ರವರು ಗೆಲ್ಲಿಸಿರುವ
ಅರ್ಜಿ ದಿನಾಂಕ 27/3/07

ಉಲ್ಲೇಖ:- ತಹಶೀಲ್ದಾರ್, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ರವರ ವರದಿ ಸಂ. ಎವಲ್ವೆನ್.ಎಸ್‌ಆರ್
23/06-07 ದಿನಾಂಕ 11/4/06

2. ಭೂ ಪರಿವರ್ತನೆ ಶುಲ್ಕ ರೂ. 43560/- ಹಾಗೂ ಫೋಟೋ ಶುಲ್ಕ ರೂ. 25-00

ಚ್ಚು ರೂ. 43687/- ಗಳನ್ನು ಚಲನ್ ನಂ. 1 ದಿನಾಂಕ 6/6/07 ರಂದು

ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

3. ಏಕಗವಾಕ್ಶಿ ಸಮಿತಿಯು ಪದವರಿಕ ದಿನಾಂಕ 23/5/07

4. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಯೋಜನಾ ಇಲಾಖೆ, ಹೋಲಾರ ರವರ ಪತ್ರದ ಸಂ.

ನಂ.ಯೋಜನಿ/ಹೋ/ಮುಳಕೃ/02/07-08/819 ದಿನಾಂಕ 18/8/07

ಶ್ರೀ ಜಿ. ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬಿನ್ ಜಿ. ವೆಂಕಟನಾಯ್ಡು, ಬಂಡಪ್ಪಗಾರ್ಡನ್, ಮುತ್ಯಾಲಮ್ಮ ನಗರ, ಬೆಂಗಳೂರು ಇವರು
ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ, ದೇವರಾಂಸುಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ> 179ರಲ್ಲಿ 2-00 ಎಕರೆ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣದ
ಪೈಕಿ 2-00 (ಎರಡು) ಎಕರೆ 2-00 (ಎರಡು) ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನಿಗಾಗಿ ಜಿಲ್ಲಾ ಕ್ರಷರ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ
ಹೋಬ 27/3/07 ನೇ ದಿನಾಂಕದಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವರು. ಸದರಿ ಅರ್ಜಿದಾರರು ಅಗತ್ಯ ರೂ. 43687/- ಶುಲ್ಕವನ್ನು
ಜಿಲ್ಲಾ ಸಂಖ್ಯೆ 1 ರಲ್ಲಿ ದಿನಾಂಕ 6/6/07 ರನ್ವಯ ಸಂದಾಯ ಮಾಡಿರುವರು.

ಸದರಿಯವರ ಕೋರಿಕೆಯನ್ನು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 ರ ಮತ್ತು ಅದರಡಿ
ಉಪಬಂಧಗಳನ್ನು ಒದಲಾದ ಕರ್ನಾಟಕ ಮುನ್ಸಿಪಾಲಿಟಿ ಕಾಯ್ದೆ/ ಕಾರ್ಪೊರೇಷನ್ ಕಾಯ್ದೆ/ಪಂಚಾಯಿತಿ ಕಾಯ್ದೆಯಲ್ಲಿ ನಡವಡ
ಕರ್ನಾಟಕ ಕಂಟ್ರಿಟಾನ್ ಪ್ಲಾನಿಂಗ್ ಕಾಯ್ದೆಯಲ್ಲಿ ನಡವಡಗಳನ್ನು ಅನುಸರಿಸಿ ಪರಿಶೀಲಿಸಲಾಗಿದೆ. ಅರ್ಜಿದಾರರು ಲಭ್ಯಪಡಿಸಿರುವ
ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲನೆಗೆ ಒಳಪಡಿಸಿ ಸಂಬಂಧಿತ ಕಾಯ್ದೆ ನಿಯಮಗಳಲ್ಲಿನ ಎಲ್ಲಾ ಸಂಬಂಧಿತ ಷರತ್ತುಗಳನ್ನು
ಪೂರೈಸಿರುವ ಬಗ್ಗೆ ಏಕಗವಾಕ್ಶಿ ಸಮಿತಿಯವರು ಫೋಲ್ಯಂಡ ಕಾಯ್ದೆ ಮತ್ತು ನಿಯಮಗಳಲ್ಲಿನ ಷರತ್ತುಗಳನ್ನು ಪಾಲಿಸಿರುವ ಬಗ್ಗೆ
ಮನವುಟ್ಟು ಮಾಡಿಕೊಂಡಿರುವರು.

ಅರ್ಜಿದಾರರು ಆಧಿಕ್ಯತೆ ಅಧಿಕಾರಿಯವರಿಂದ ಅನುಮೋದಿತ ಬಡಾವಣೆ ಯೋಜನೆ ಮತ್ತು ಸಕ್ಷೆಯನ್ನು ಸಹ ಸಲ್ಲಿಸಿರುವರು.
ಏಕಗವಾಕ್ಶಿ ಸಮಿತಿಯು ಅರ್ಜಿದಾರರು ಅಗತ್ಯ ಕ್ರಮಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ತೃಪ್ತಿ ಹೊಂದಿದ್ದು ಶ್ರೀ ಜಿ. ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬಿನ್ ಜಿ.
ವೆಂಕಟನಾಯ್ಡು, ಬಂಡಪ್ಪಗಾರ್ಡನ್, ಮುತ್ಯಾಲಮ್ಮ ನಗರ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ
ಹೋಬಳಿ, ದೇವರಾಂಸುಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ. 179 ರಲ್ಲಿ 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣ ಜಮೀನಿಗೆ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ
ಒಳಪಡಿಸಿ ಜಿಲ್ಲಾ ಕ್ರಷರ್ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಪರಿವರ್ತನೆ ನೀಡಲಾಗಿದೆ.

1. ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನನ್ನು ಜಿಲ್ಲಾ ಕ್ರಷರ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಈ ಜಮೀನನ್ನು
ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೇ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಬಾರದು.
2. ಈ ಜಮೀನಿನಲ್ಲಿ ಅನುಮೋದನೆಗೊಂಡ ಸಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವುದು
.....2

3. ಇತರೆ ಅವಶ್ಯಕವಾದ ರಸ್ತೆ ಹಾಗೂ, ರಸ್ತೆ ಮಾರ್ಕನಿಂಗ್ ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಥಮಿಕ / ನಗರಪಾಲಿಕೆ / ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ಬಡಾವಣೆ ವಸ್ತಿ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯೆ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾರ್ಯರೀಪತಕ್ಕದ್ದು.
4. ಈ ಜಮೀನಿಗೆ ಪಾಕು ಒಡಂಬಡಿಕೆಯಾದ ಬಮೀನು ಇದ್ದಲ್ಲಿ ಆರ್ಥಿಕ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆ 1964 ರ ಕಲಂ 67 ರಂತೆ ಸರ್ಕಾರದ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು. ಹಾಗೂ ಪ್ರಸ್ತುತ ಭೂ ಪರಿವರ್ತನೆಗೆ ಒಳಪಟ್ಟಿರುವ ಸ.ನಂ. - ರಲ್ಲಿರುವ ಖರಾಬು ವಿಸ್ತೀರ್ಣ - ಗೆ ಮಾರುಕಟ್ಟೆ ದರ ಮತ್ತು ಭೂ ಪರಿವರ್ತನೆ ಶುಲ್ಕ ರೂ. - ಪಾವತಿಸಿಕೊಳ್ಳಲಾಗಿದ್ದು, ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಭೂ ಪರಿವರ್ತನೆ ನೀಡಿದೆ. ಹಾಗೂ - ವಿಸ್ತೀರ್ಣ ಬಿ ಖರಾಬಿನಲ್ಲಿ ಬರುವ ಕಾರಣ ಇದನ್ನು ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮೀಸಲಿರಿಸಲಾಗಿದೆ. ಈ ವಿಸ್ತೀರ್ಣದ ಮೇಲೆ ಅರ್ಜಿ ದಾರರಿಗೆ ಯಾವುದೇ ಹಕ್ಕು ಇರುವುದಿಲ್ಲ. ಈ ಬಿ. ಖರಾಬಿನ ವಿಸ್ತೀರ್ಣದ ಹಕ್ಕು ಯಾವಾಗಲೂ ಸರ್ಕಾರಕ್ಕೆ ಸೇರಿರುತ್ತದೆ. ತಹಶೀಲ್ದಾರರು ಈ ಬಾಬು ಆರ್.ಟಿ.ಸಿ.ಯಲ್ಲಿ ಸ್ಪಷ್ಟವಾಗಿ ನಮೂದಿಸತಕ್ಕದ್ದು..
5. ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯವರು ಶಾಸನಾತ್ಮಕವಾಗಿ ನಿರ್ಧರಿಸಿರುವಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯ ಭಾಗದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಅಂತರವನ್ನು ಕಾರಿಗಬೇಕು. ಹಾಗೂ ಈ ಬಾಬಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.
6. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಹೂರದೂಡುವ ಹೂಗ, ಅನಿಲ ಇತರ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿನರ ಪಾಲಿನೈಟ್ರಜನ್ ದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿನರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಪಡೆದಿರುವ ರೀತ್ಯಾ ಅಧಿಕಾರಿಗಳನ್ನು ಮೂರಿಸಿದ ನಂತರವೇ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
7. ಸದರಿ ಬಡಾವಣೆಗೆ ಹೋಗಲು ಸಂಪರ್ಕ ರಸ್ತೆಯನ್ನು ಅನುಮೋದಿತ ಬಡಾವಣೆ ವಸ್ತಿಯಲ್ಲಿರುವ ರೀತಿಯೇ ವಿಮೀಸತಕ್ಕದ್ದು.
8. ಬಡಾವಣೆಯೊಳಗೆ ಆಂತರಿಕ ರಸ್ತೆಗಳನ್ನು ಅಗಲಕ್ಕೆ ಅನುಮಾನವಾಗಿ ಬೆಳೆಗವಾಕ್ಕೆ ಸಮೀಪದಲ್ಲಿ ಪ್ರಾಥಮಿಕ ಇಲಾಖೆಯವರು ಅನುಮೋದನೆ ನೀಡಿರುವಂತೆ ಮಾತ್ರ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
9. ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕಾಗಿ ನಿಗದಿಪಡಿಸಲ್ಪಟ್ಟ ಈ ಕೆಳಗಿನ ನಿರ್ದೇಶನಗಳನ್ನು ಸಂಬಂಧಿತ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಹಸ್ತಾಂತರಿಸಿ ನೋಂದಣಿ ಮಾಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು:

ಉದ್ದೇಶ	ಉದ್ದ X ಅಗಲ
1. ರಸ್ತೆಗಾಗಿ	1404.00 ಚ.ಮೀ.
2. ಬಯಲುಜಿಜ್ಞೆ	832.65 ಚ.ಮೀ.

10. ಅ) ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನಾ ಇಲಾಖೆ ಕೋಲಾರ ರವರು ಸಲ್ಲಿಸಿರುವ ಅನುಮೋದಿತ ವಿನ್ಯಾಸ ವಸ್ತಿಯಂತೆ ಈ ಕೆಳಕಂಡಂತೆ ಭೂ ಉಪಯೋಗವನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

ಭೂ ಉಪಯೋಗ	ವಿಸ್ತೀರ್ಣ
1. ಪಾಹನ ನಿಲುಗಡೆ	406.01 ಚ.ಮೀ.
2. ಜಲ್ಲಿ ಕ್ರಷರ್ ಉದ್ದೇಶ	5450.14 ಚ.ಮೀ.

11. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಅದೇಕವನ್ನು ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೇ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಕುಲ್ಯವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅವಧಿಕ್ರಮವಾಗಿ ಕಟ್ಟಡ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೆ ಕೆಡವಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ಪಗಲು ವೆಚ್ಚವನ್ನು ಭೂ ಕಂದಾಯ ಚಾಕಿ ಎಂದು ಖಾತೇದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಷೆಡ್ಯೂಲ್ ವಿವರ

ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಅವಲಿ ಹೋಬಳಿ ದೇವರಾಯನಮುದ್ರ ಗ್ರಾಮವನ.ನಂ. 179 ರಲ್ಲಿ ಒಟ್ಟು 2-00 (ಎರಡು) ಎಕರೆ ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಭೂ ಪರಿವರ್ತಕ ಬಮೀನಿನ ಚಿಕ್ಕುಬಂದಿ:

ಪೂರ್ವಕ್ಕೆ	: ಸ.ನಂ. 192 ರ ಬದಿಯೆನು
ಪಶ್ಚಿಮಕ್ಕೆ	: ರಸ್ತೆ
ಉತ್ತರಕ್ಕೆ	: ಸ.ನಂ. 179 ರ ಉಳಿಕೆ ಬದಿಯೆನು
ದಕ್ಷಿಣಕ್ಕೆ	: ಬರಾಬ್ ಬದಿಯೆನು

ಸಹಿ/-
(ಜಿ. ರಾಮಚಂದ್ರ).
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಕೋಲಾರ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ :

1. ತಪಶೀಲ್ದಾರರು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಮೂಲ ಕಡತ ಹಾಗೂ ಪಲಡ್‌ಡೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಅಡೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸ.ನಂ. ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಆರ್.ಟಿ.ಸಿ.ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು. ಮತ್ತು ಈ ಬಮೀನಿಗೆ ಖಾತೇದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಬಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
2. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನಾ ಇಲಾಖೆ, ಕೋಲಾರ ರವರ ಮಾಹಿತಿಗಾಗಿ
3. ಅಧ್ಯಕ್ಷರು ದೇವರಾಯನಮುದ್ರ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ರವರ ಮಾಹಿತಿಗಾಗಿ
4. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಜಿ. ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬನ್ ಜಿ. ವೆಂಕಟನಾಯ್ಕು, ಬಂಡೆಪ್ಪಗಾರ್ಡನ್, ಮುತ್ತುಲನಗರ, ಬೆಂಗಳೂರು ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
5. ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಪರವಾಗಿ,
ಕೋಲಾರ ಜಿಲ್ಲೆ.

ಕೆಎಂಪಿ:

Senior Geologist
Mines & Geology Dept.
Kolar.

No.ALN SR (K)2/2007.08

Office of the Deputy Commissioner

Kolar District

Kolar, dated: 27/08/2007

APPENDIX -10

OFFICIAL MEMORANDUM

Subject: Application dated:27/3/2007 submitted by Sri.T.Lakshminarayana S/o B.Venkataramaiah Bandappa Gardens, Mutyalammangar, Bangalore- 54 (full address) seeking conversion of agricultural land for the non agricultural purpose of Jelly Crusher of Unit in 2.00 acres of land Sy.No.179 of Devarayasamudra Village of Avani Hobli, Mulbagilu Taluk Kolar Dist-regarding.

- Ref: 1. Tahsildar Mulbagilu Taluk report No.ALN SR 23/06/07 dated 11/4/2006
2. Land Conversion Fee Rs.43560/- and Phody Fee Rs.25.00 totally Rs.43687/- by way of challan No.1 dated 6/6/2007 remitted in Treasury.
 3. Single Window committee proceeding dt:23/5/07.
 4. Asst. Director, Planning Department Kolar letter No. nayosani/ko/murakke/02/07.08/819 dt:18/8/07.

Sri.G.Lakshminarayana s/o G.Venkatanayadu, Bandepp Garden, Muthyalammanagar,Bengaluru, in total extent of 2.00 acres of

s.No.179 of Devarayasamudra village, Avani Hobli, Mulabagilu Taluk, for an extent of 2.00 (two) acres extent land, for the purpose of Jelly Crusher seeking conversion of land had submitted application on 27/3/2007. And the said applicant have remitted the prescribed fee of Rs.43687/- by way of challan No.1 on 6/6/2007.

And the requisition of the said applicant under section 95 of the Karnataka land Revenue act and under it formed conditions, as per the provisions laid down in Karnataka Municipality Act,/Corporation act/ Panchayath Act and Karnataka Country Town Planning Act is verified. And the applicant submitted necessary documents are subjected to verification, and under the relevant act and rules, with regard to the relevant conditions being fulfilled, and the single window committee have found that the above act and rules and conditions being followed.

And the applicant have submitted the approved layout plan and sketch issued from the competent officer. And the single window committee are satisfied that the applicant have taken necessary action. Hence to Sri.G.Lakshminarayana s/o G.Venkatanaidu, Bandeppa Garden, Mutyalammanagar, Bengaluru, in Mulabagilu Taluk Avani Hobli, Devarayasamudra village in s.No.179 measuring 2.00 acres extent, subject to the conditions mentioned hereunder, the conversion of land is granted for the purpose of jelly crusher .

1. The converted land should be utilized only for the purpose of Jelly Crusher . And this land without prior permission should not be utilized for any other purpose.
2. In this land as per the approved plan the building should be constructed.
3. Other necessities like road space, road margin , vacant land etc., (Authority/CMC/etc.,) as per the approved layout plan and as per the specific rules should reserved for the said purpose.
4. And in this land if there is Thaku Phot Kharab land, as per section 67 of the Karnataka Land Revenue Act, should be reserved for the Government purposes. And presently subjected for the conversion in s.No.. Kharab extent... market rate and the land conversion fee ... Rs.. is being collected. And for usage of... purpose is reserved. And over this extent, this applicant do not have any rights. For this B Kharab Extent the rights are always vested with Government. And the Tahsildar in this regard has to clearly mention in the RTC.
5. As statutorily prescribed by the Public Works Department in this land for the purpose of construction of building intended as far as relating to the National and State Highway from the centre the prescribed distance and as far as State highway is

concerned from the middle of the road prescribed distance should be reserved. And in this vacant area any kind of building should not be constructed.

6. In this converted land established Industrial Units emitting smoke, gas and other pollutants should be effectively controlled and for the public health any kind of danger is not caused and see that the environmental pollution is not caused. And for the Industrial Purposes converted land established Industrial Units, the permission from the Karnataka Pollution Control Board/Environment Department permission, or only after the fulfilment of the conditions should be utilized.
7. And to go into the said layout the link road should be constructed as per the approved layout plan.
8. In the layout internal road on the basis of the width as per the approval given by single window committee Competent Department should be constructed.
9. And for the public purposes prescribed the following sites should be handed over to the authority and register the same.

Purpose

Length x width

- | | |
|---------------|---------------|
| 1. For road | 1404.00 smtr. |
| 2. Open space | 832.65 smtr. |

10. A) As per the approved plan submitted to the Asst. Director Town Planning Department the following land usage should be obtained;

Land usage	Extent
1. Vehicle parking	406.01 smtr.
2. Jelly crusher purpose	5450.14 smtr.

11. If any of the above conditions are violated, this land conversion order without any notice will be cancelled, and under section 96 of the Karnataka Land Revenue Act 1964 for imposing the penalty fee further action will be taken. And further in this land unauthorized built structure without any compensation for demolition action will be taken and the expenditure incurred towards the same will be recovered from the Kathadhar as Land Revenue arrears.

Schedule Details

Kolar District, Mulabagilu Taluk Avani Hobli, Devarayanasamudra village in s.No.179 total 2.00 (two) acres extent, conversed land boundaries;

East : Sy.No. 192 land
West : Road
North : Sy.No.179 remaining land
South : Kharab land

Sd/-
(G.Ramachandra)
Deputy Commissioner
Kolar Dist.

Copy for further suitable action is sent to following;

1. Tahsildar Mulabagilu Taluk with original file and challan and as per this order the concerned sy.No.conversion is given and the same is to be mentioned in the concerned RTC and to this land in the Kathadhar account the land revenue should be cancelled.
2. Asst. Director, Town Planning Dept. Kolar for information.
3. Chairman, Devarayasamudra Gram Panchayath Mulabagilu Taluk for information

4. Applicant Sri.G.Lakshminarayana s/o G.Venkatanaidu,
Bandeppa garden,Mutyalanagara Bengaluru through certified
post.
5. Addl.copy.



Senior Geologist
Mines & Geology Dept.
Kolar.

"Duplicate"

121

Handwritten notes in Kannada script, including numbers 25 and 3288.

GOVERNMENT OF KARNATAKA
DEPARTMENT OF MINES & GEOLOGY
QUARRYING LEASE/LICENCE DEED
(FORM-E)

Quarrying Lease/licence No 428

Name of Lessee/licensee T.V. Srinivara

Date of Grant 3-12-2019 [W.E.F-12-4-2010]

Period 20 Years [Twenty Years]

Mineral Building Stone

Senior Geologist
Mines & Geology Dept.
Kolar.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563102

Office of the Senior Geologist Mines & Geology Department P.C. Extension Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-222147

No: DMG/SG(Kolar)/QL-928/19-20

Date: 03-12-2019

INTIMATION OF DEEMED EXTENSION

[See Rules 8-A Sub Rule (2)]

In pursuance of Rules 8A of the amended Rules 2016 & 2017 of KMMC Rules 1994, it is hereby informed that Quarry lease No.928 for quarrying of Building Stone granted on 12-04-2010 for a period of 20 Years, as per KMMCR Rule 8A (3) this renewal application is eligible for deemed extension up to 11-04-2030 in favour of Sri T.V. Srinivas over an extent of 2-20 acres in Gomala land in Sy.no 199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District.

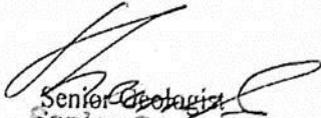
The grant of Deemed Extension for quarrying of Non-Specified minor mineral is subject to the terms and conditions mentioned here under:

1. The terms and conditions mentioned in the lease deed of QL.No.928 shall prevail and remain intact subject to amendments from time to time.
2. Quarrying Lease shall be in respect of Building Stone for Minor Mineral only. If any other minor mineral(s) is/are found or discovered in association with the said the minor mineral if/they should be brought to the notice of the Competent Authority as per rules. And, if the lessee desires to quarry these newly founded or discovered minerals also, he should do so only after Obtaining approval of the Competent Authority in writing as per rules or amendments from time to time.
3. The lessee/licence shall at his own expense erect and at all times maintain and keep in good repair, boundary pillars and marks which are necessary to indicate the boundaries of the area.
4. A Board should be displayed boldly at the entrance to the quarry lease or the land granted on quarrying licence giving details of the name of the quarry lease / licence number Owners name and company name, address and date of the execution of the lease deed/ licence.
5. Dead rent at the rate prescribed in Schedule-I of KMMC Rules 1994 & as per amendments from time to time and royalty at the rate prescribed in Schedule-II KMMC Rules 1994 & as per amendment from time to time shall be payable by the lessee in accordance with these rules.
6. Government or the Controlling Authority shall have the right of purchasing the minor mineral at market prices prevailing at the time of such purchase.
7. The deemed extension of this quarrying lease/licence for quarrying shall be subject to the various other provisions of the KMMC Rules 1994.
8. The lessee shall be governed by all additional conditions which may be incorporated in to the lease deed at the time of execution of the lease deed.
9. The deemed extension of this quarrying lease is subject to the condition that if any objection from any authorities or general public the lease will stand revoked without any prior notice.

o/c S. Kumar *Sun*

- 95
10. As regard to usage explosives it is essential to have proper permission/license from respective Competent authorities in accordance with Explosives Act 1884 and Explosives Substance Act 1908 read with Explosives Rules 2008.
 11. Mining/Quarrying of leased minerals/ minor minerals shall be carried out in accordance with Metalliferous Mines Regulation rules 1961 as per rules.
 12. Utilization of bounded labourers and child labours is prohibited.
 13. In order ensure safety of life, safety fencing is to be provided and maintained around quarry pits in accordance with Head Office circular Dtd.02.09.2014.

The above conditions shall be strictly adhered to in toto, otherwise the lease shall be liable to be determined in accordance with law.


Senior Geologist
Dept. of Mines and Geology
Mines & Geology Dept.
Kolar.

To,
Sri T.V. Srinivas
Vijilapura Village
Avani Hobli
Mulabagal Taluk
Kolar District.

Copy submitted to:-

1. The Joint Director, Department of Mines and Geology, South Zone Mysore.
2. The Tahasildar, Mulabagal Taluk, Kolar District.
3. The Geologist, Mines & Geology, Kolar
4. The Junior Engineer, Drawing Section, Mines & Geology, Kolar
5. Office Copy.


Senior Geologist
Mines & Geology Dept.
Kolar.

o/c

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 1599



204



GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE/LICENCE DEED

(FORM - E)

Quarrying Lease/Licence No. 873.....
 Name of Lessee/Licencee M/s G.V.V. Constructions.....
 Date of Grant 17-9-2002 [W.E.F.] 5-8-2019. [Deemed Extinction].....
 Period Twenty Years.....
 Mineral Building Stone.....

Senior Geologist
 Mines & Geology Dept.
 Kolar.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563102

Office of the Senior Geologist Mines & Geology Department P.C. Extension Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ತೆಲೆಫೋನ್: 08152-222147

No: DMG/SG(Kolar)/QL-873/19-20

Date: 05-08-2019

INTIMATION OF DEEMED EXTENSION

[See Rules 8-A (4)]

In pursuance of Rules 8A (4) of the amended Rules 2016 & 2017 of KMMC Rules 1994, it is hereby informed that Quarry lease No. 873 for quarrying of Building Stone granted on 17-09-2008 for a period of 10 Years, eligible for deemed extension up to 16-09-2028 in favour of M/s G.V.V.Construction Pro. Sri V.Rajesh over an extent of 5-00 acres in Gomala land in Sy.no 199 of Deverayasamudra Village, Mulbagal Taluk, Kolar District.

The grant of Deemed Extension for quarrying of Non-Specified minor mineral is subject to the terms and conditions mentioned here under:

1. The terms and conditions mentioned in the lease deed of QL.No.873 shall prevail and remain intact subject to amendments from time to time.
2. Quarrying Lease shall be in respect of Building Stone for Minor Mineral only. If any other minor mineral(s) is/are found or discovered in association with the said the minor mineral if/they should be brought to the notice of the Competent Authority as per rules. And, if the lessee desires to quarry these newly founded or discovered minerals also, he should do so only after Obtaining approval of the Competent Authority in writing as per rules or amendments from time to time.
3. The lessee/licence shall at his own expense erect and at all times maintain and keep in good repair, boundary pillars and marks which are necessary to indicate the boundaries of the area.
4. A Board should be displayed boldly at the entrance to the quarry lease or the land granted on quarrying licence giving details of the name of the quarry lease / licence number Owners name and company name, address and date of the execution of the lease deed/ licence.
5. Dead rent at the rate prescribed in Schedule-I of KMMC Rules 1994 & as per amendments from time to time and royalty at the rate prescribed in Schedule-II KMMC Rules 1994 & as per amendment from time to time shall be payable by the lessee in accordance with these rules.
6. Government or the Controlling Authority shall have the right of purchasing the minor mineral at market prices prevailing at the time of such purchase.
7. The deemed extension of this quarrying lease/licence for quarrying shall be subject to the various other provisions of the KMMC Rules 1994.
8. The lessee shall be governed by all additional conditions which may be incorporated in to the lease deed at the time of execution of the lease deed.
9. The deemed extension of this quarrying lease is subject to the condition that if any objection from any authorities or general public the lease will stand revoked without any prior notice.

d/c

176

10. As regard to usage explosives it is essential to have proper permission/license from respective Competent authorities in accordance with Explosives Act 1884 and Explosives Substance Act 1908 read with Explosives Rules 2008.
11. Mining/Quarrying of leased minerals/ minor minerals shall be carried out in accordance with Metalliferous Mines Regulation rules 1961 as per rules.
12. Utilization of bonded labourers and child labours is prohibited.
13. In order ensure safety of life, safety fencing is to be provided and maintained around quarry pits in accordance with Head Office circular Dtd.02.09.2014

The above conditions shall be strictly adhered to in toto; otherwise the lease shall be liable to be determined in accordance with law.

- 
Senior Geologist
Dept. of Mines and Geology
Kolar

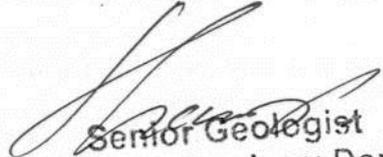
To,

M/s G.V.V. Construction
Pro Sri V. Rajesh
Varadapura village
Virupakshi post
Mulbagal Taluk

Copy submitted to:-

1. The Joint Director, Department of Mines and Geology, South Zone Mysore.
2. The Tahasildar, Mulbagal Taluk, Kolar District.
3. The Geologist, Mines & Geology, Kolar
4. The Junior Engineer, Drawing Section, Mines & Geology, Kolar
5. Office Copy


Senior Geologist
Mines & Geology Dept.
Kolar


Senior Geologist
Mines & Geology Dept.
Kolar.

o/c

Handwritten notes and stamps at the top of the page, including a circular stamp with Kannada text and the number '142'.

T1794
2019-20



GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE / LICENCE DEED

(FORM-E)

Quarrying Lease / Licence No. Q1-922

Name Of Lessee / Licencee. S. Kumar

Date Of Grant. 29-8-2019 [w.e.f. 01-02-2010]

Period. 20 Years [Twenty Years]

Mineral. Building Stone.

Senior Geologist
Mines & Geology Dept.
Kolar.

Senior Geologist
Mines & Geology Dept.
Kolar



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563102

Office of the Senior Geologist Mines & Geology Department P.C. Extension Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-222147

No: DMG/SG(Kolar)/QL-922/19-20/1639-1673.

Date: 28-08-2019

INTIMATION OF DEEMED EXTENSION

[See Rules 8-A Sub Rule (2)]

In pursuance of Rules 8A (4) of the amended Rules 2016 & 2017 of KMMC Rules 1994, it is hereby informed that Quarry lease No. 922 for quarrying of Building Stone granted on 01-02-2010 for a period of 05 Years, eligible for deemed extension up to 01-02-2030 in favour of Sri S. Kumar S/o Subbanna over an extent of 4-00 acres in Gomala land in Sy.no 199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District.

The grant of Deemed Extension for quarrying of Non-Specified minor mineral is subject to the terms and conditions mentioned here under:

1. The terms and conditions mentioned in the lease deed of QL.No.922 shall prevail and remain intact subject to amendments from time to time.
2. Quarrying Lease shall be in respect of Building Stone for Minor Mineral only. If any other minor mineral(s) is/are found or discovered in association with the said the minor mineral if/they should be brought to the notice of the Competent Authority as per rules. And, if the lessee desires to quarry these newly founded or discovered minerals also, he should do so only after Obtaining approval of the Competent Authority in writing as per rules or amendments from time to time.
3. The lessee/licence shall at his own expense erect and at all times maintain and keep in good repair, boundary pillars and marks which are necessary to indicate the boundaries of the area.
4. A Board should be displayed boldly at the entrance to the quarry lease or the land granted on quarrying licence giving details of the name of the quarry lease / licence number Owners name and company name, address and date of the execution of the lease deed/ licence.
5. Dead rent at the rate prescribed in Schedule-I of KMMC Rules 1994 & as per amendments from time to time and royalty at the rate prescribed in Schedule-II KMMC Rules 1994 & as per amendment from time to time shall be payable by the lessee in accordance with these rules.
6. Government or the Controlling Authority shall have the right of purchasing the minor mineral at market prices prevailing at the time of such purchase.
7. The deemed extension of this quarrying lease/licence for quarrying shall be subject to the various other provisions of the KMMC Rules 1994.
8. The lessee shall be governed by all additional conditions which may be incorporated in to the lease deed at the time of execution of the lease deed.
9. The deemed extension of this quarrying lease is subject to the condition that if any objection from any authorities or general public the lease will stand revoked without any prior notice.

O/C

[Signature]
29/8/19

10. As regard to usage explosives it is essential to have proper permission/license from respective Competent authorities in accordance with Explosives Act 1884 and Explosives Substance Act 1908 read with Explosives Rules 2008.
11. Mining/Quarrying of leased minerals/ minor minerals shall be carried out in accordance with Metalliferous Mines Regulation rules 1961 as per rules.
12. Utilization of bounded labourers and child labours is prohibited.
13. In order ensure safety of life, safety fencing is to be provided and maintained around quarry pits in accordance with Head Office circular Dtd.02.09.2014

The above conditions shall be strictly adhered to in toto; otherwise the lease shall be liable to be determined in accordance with law.

Senior Geologist
 Senior Geologist
 Dept. of Mines and Geology
 Mines & Geology Dept.
 Kolar

To,

Sri S.Kumar
 S/o Subbanna
 Chamarahalli Village
 Huthuru Post
 Kolar Taluk

Copy submitted to:-

1. The Joint Director, Department of Mines and Geology, South Zone Mysore.
2. The Tahasildar, Mulbagal Taluk, Kolar District.
3. The Geologist, Mines & Geology, Kolar
4. The Junior Engineer, Drawing Section, Mines & Geology, Kolar
5. Office Copy

Senior Geologist
 Mines & Geology Dept.
 Kolar.

Senior Geologist
 Mines & Geology Dept.
 Kolar.

d/c

"ORIGINAL"

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Handwritten signature
 29-08-2016
Handwritten signature

GOVERNMENT OF KARNATAKA
 DEPARTMENT OF MINES & GEOLOGY
 QUARRYING LEASE/LICENCE DEED
 (FORM-E)

Quarrying Lease/licence No..... QL 1018
 Name of Lessee/licensee ... PMJ CONSTRUCTIONS Pvt. Ltd.
 Date of Grant 29-08-2016
 Period 10 Years
 Mineral M-sand (Block No. 9)

Handwritten signature
 Senior Geologist
 Mines & Geology Dept.
 Kolar.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ -576104

Office of the Senior Geologist Mines & Geology Department Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-222147

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂ(ಕೋ)/ಕಗಗು/ಎಂ.ಸ್ಯಾಂ./16-17

ದಿನಾಂಕ: 29-08-2016

1263-66

ಪಿ.ಎಂ.ಜಿ. ಕನ್‌ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ.ಲಿ.
17, 38ನೇ ಅಡ್ಡ ರಸ್ತೆ
8ನೇ ಹಂತ, ಜಯನಗರ
ಬೆಂಗಳೂರು-41.
ರವರಿಗೆ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ
10-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಎಂ-ಸ್ಯಾಂಡ್ ಖನಿಜ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಕಲ್ಲು
ಗಣಿ ಗುತ್ತಿಗೆ ಜಾರಿಗೊಳಿಸುವ ಕುರಿತು.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ
10-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಎಂ-ಸ್ಯಾಂಡ್ (ಬ್ಲಾಕ್ ನಂ. 9) ಖನಿಜ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು 10 ವರ್ಷ
ಅವಧಿಗೆ, ದಿನಾಂಕ 29-08-2016 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ 1018 ಎಂದು
ಗುರುತಿಸಿ, ಪಿ.ಎಂ.ಜಿ. ಕನ್‌ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ.ಲಿ. ಬೆಂಗಳೂರು ಇವರಿಗೆ ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ
ಮಾಡಿಕೊಡಲಾಗಿದೆ. ಸದರಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದದ ದಾಖಲೆಗಳನ್ನು 90 ದಿನದೊಳಗಾಗಿ
ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ನೋಂದಣಿ ಮಾಡಿಸಿದ ನಂತರ, ನಕಲು
ಪ್ರತಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಹಿಂತಿರುಗಿಸಲು ಸೂಚಿಸಿದ ಹಾಗೂ ಖಾಲಿ ಇರುವ ಒಂದು ಪ್ರತಿ
ಉಪನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ದಾಖಲೆಗಳಿಗೆ ಸೇರಿಸಲು ರವಾನಿಸಿರುತ್ತದೆ.

ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಮತ್ತು ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟಂತೆ ಗುತ್ತಿಗೆದಾರರು, ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿನ
ಖನಿಜದ ಉತ್ಪಾದನೆ ಮತ್ತು ರವಾನೆ ಪ್ರಮಾಣವನ್ನು ಮಾಸಿಕ, ತ್ರೈಮಾಸಿಕ ಹಾಗೂ ವಾರ್ಷಿಕವಾಗಿ ವರದಿ
ಸಲ್ಲಿಸಬೇಕು. ಈ ವರದಿಗಳಲ್ಲಿನ ಪ್ರಮಾಣಕ್ಕನುಗುಣವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ ಸಂದಾಯ ಮಾಡಬೇಕು.

ಕ.ಉ.ಖಿ.ರಿ.ನಿಯಮ 1994 ರ ಉಪನಿಯಮ 18(10) ರಂತೆ ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ವರದಿಯನ್ನು
ಮುಂದಿನ ವರ್ಷದ ಏಪ್ರಿಲ್ ತಿಂಗಳ 10ನೇ ತಾರೀಖಿನೊಳಗೆ ಇಲಾಖೆಗೆ ಸಲ್ಲಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಕಲ್ಲು ಗಣಿ
ಗುತ್ತಿಗೆ ಪ್ರದೇಶವು ಸಾರ್ವಜನಿಕ ರಚನೆಗಳಾದ ರಸ್ತೆ, ರೈಲು ಹಳೆ, ಸಾರ್ವಜನಿಕ ಕಟ್ಟಡ, ಇತ್ಯಾದಿಗಳಿಂದ
50/200ಮೀ. ಅಂತರದ ಸುರಕ್ಷಿತ ವಲಯವನ್ನು ಬಿಟ್ಟಿರಬೇಕು.

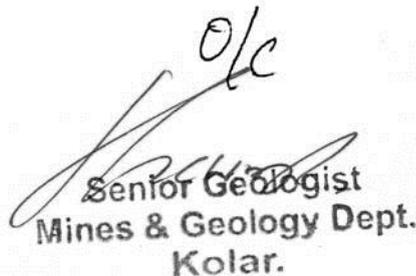
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

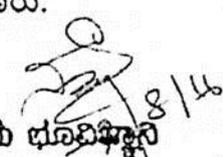
-ಸಿ-

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಕೋಲಾರ

ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಪ್ರತಿ ಹಾಗೂ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

- 1) ಮಾನ್ಯ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
- 2) ತಹಶೀಲ್ದಾರ್ ಮುಳಬಾಗಿಲು, ಕೋಲಾರ ಜಿಲ್ಲೆ.


Senior Geologist
Mines & Geology Dept.
Kolar.


ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇ...
ಕೋಲಾರ

Handwritten signature
ಕೆ.ಎಚ್. ಶಿವಶಂಕರ್
~~ಕೆ.ಎಚ್. ಶಿವಶಂಕರ್~~
ಇನ್‌ಚಾರ್ಜ್

GOVERNMENT OF KARNATAKA
DEPARTMENT OF MINES & GEOLOGY
QUARRYING LEASE/LICENSE DEED

(FORM E)

Block No. GL 1017
Vendor/lessee/consentor P.M. GRANITE EXPORT Pvt. Ltd.
Date of Grant 29-08-2016
Period 10 years
Mineral M-Sand (Block No. 6)

Handwritten signature
Senior Geologist
Mines & Geology Dept.
Kolar.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ -576104

Office of the Senior Geologist Mines & Geology Department Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-222147

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂ(ಕೋ)/ಕಗಗು/ಎಂ.ಸ್ಯಾಂ./16-17

1967-69.

ದಿನಾಂಕ: 29-08-2016

ಪಿ.ಎಂ. ಗ್ರಾನೈಟ್ ಎಕ್ಸ್‌ಪ್ಲೋರ್ಷನ್ ಪ್ರೈ.ಲಿ.
127, 7ನೇ ಮುಖ್ಯ ರಸ್ತೆ
5ನೇ ಹಂತ, ಜಯನಗರ
ಬೆಂಗಳೂರು-41.
ರವರಿಗೆ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ
10-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಎಂ-ಸ್ಯಾಂಡ್ ಖನಿಜ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಕಲ್ಲು
ಗಣಿ ಗುತ್ತಿಗೆ ಜಾರಿಗೊಳಿಸುವ ಕುರಿತು.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ
10-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಎಂ-ಸ್ಯಾಂಡ್ (ಬ್ಲಾಕ್ ನಂ. 6) ಖನಿಜ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು 10 ವರ್ಷ
ಅವಧಿಗೆ, ದಿನಾಂಕ 29-08-2016 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ 1017 ಎಂದು
ಗುರುತಿಸಿ, ಪಿ.ಎಂ. ಗ್ರಾನೈಟ್ ಎಕ್ಸ್‌ಪ್ಲೋರ್ಷನ್ ಪ್ರೈ.ಲಿ. ಬೆಂಗಳೂರು ಇವರಿಗೆ ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ
ಮಾಡಿಕೊಡಲಾಗಿದೆ. ಸದರಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದದ ದಾಖಲೆಗಳನ್ನು 90 ದಿನದೊಳಗಾಗಿ
ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ನೋಂದಣಿ ಮಾಡಿಸಿದ ನಂತರ, ನಕಲು
ಪ್ರತಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಹಿಂತಿರುಗಿಸಲು ಸೂಚಿಸಿದ ಹಾಗೂ ಖಾಲಿ ಇರುವ ಒಂದು ಪ್ರತಿ
ಉಪನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ದಾಖಲೆಗಳಿಗೆ ಸೇರಿಸಲು ರವಾನಿಸಿರುತ್ತದೆ.

ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಮತ್ತು ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟಂತೆ ಗುತ್ತಿಗೆದಾರರು, ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿನ
ಖನಿಜದ ಉತ್ಪಾದನೆ ಮತ್ತು ರವಾನೆ ಪ್ರಮಾಣವನ್ನು ಮಾಸಿಕ, ತ್ರೈಮಾಸಿಕ ಹಾಗೂ ವಾರ್ಷಿಕವಾಗಿ ವರದಿ
ಸಲ್ಲಿಸಬೇಕು. ಈ ವರದಿಗಳಲ್ಲಿನ ಪ್ರಮಾಣಕ್ಕನುಗುಣವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ ಸಂದಾಯ ಮಾಡಬೇಕು.

ಕ.ಉ.ಖ.ರ.ನಿಯಮ 1994 ರ ಉಪನಿಯಮ 18(10) ರಂತೆ ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ವರದಿಯನ್ನು
ಮುಂದಿನ ವರ್ಷದ ಏಪ್ರಿಲ್ ತಿಂಗಳ 10ನೇ ತಾರೀಖಿನೊಳಗೆ ಇಲಾಖೆಗೆ ಸಲ್ಲಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಕಲ್ಲು ಗಣಿ
ಗುತ್ತಿಗೆ ಪ್ರದೇಶವು ಸಾರ್ವಜನಿಕ ರಚನೆಗಳಾದ ರಸ್ತೆ, ರೈಲು ಹಳಿ, ಸಾರ್ವಜನಿಕ ಕಟ್ಟಡ, ಇತ್ಯಾದಿಗಳಿಂದ
50/200ಮೀ. ಅಂತರದ ಸುರಕ್ಷಿತ ವಲಯವನ್ನು ಬಿಟ್ಟಿರಬೇಕು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

—ಸಿಬಿ—

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ

ಕೋಲಾರ

ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಪ್ರತಿ ಹಾಗೂ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

- 1) ಮಾನ್ಯ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
- 2) ತಹಶೀಲ್ದಾರ್ ಮುಳಬಾಗಿಲು, ಕೋಲಾರ ಜಿಲ್ಲೆ.

Senior Geologist
Mines & Geology Dept.
Kolar.

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಕೋಲಾರ

The Production and Audit details and the Royalty collection details for the above 6 leases are as follows:-

Sl. No.	QL No.	Name	Extent in Acres	Grant Date	Period	Total Production of Building Stone	Royalty Paid
1.	873	GVV Construction	5.00	17.09.2008	20	70100	3223000
2.	922	S.Kumar	4.00	01.02.2010	20	249900	5626000
3.	928	T.V.Srinivas	2.00	12.04.2010	20	104100	6021000
4.	1017	P.M.Granites	10.00	29.08.2016	10	Idle	
5.	1018	PMJ Constructions Export Pvt Ltd	10.00	29.08.2016	10	Idle	
6.	1024	K.Srirama	10.00	19.03.2020	10	Idle	


Senior Geologist
Mines & Geology Dept.
Kolar.


Senior Geologist
Mines & Geology Dept.
Kolar.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 446 MIN 2019

Date: 19-08-2019

To,
Sri S Kumar,
S/o Subbanna,
Chamanahalli Village & Post,
Uthur Hobli,
Kolar Taluk & District

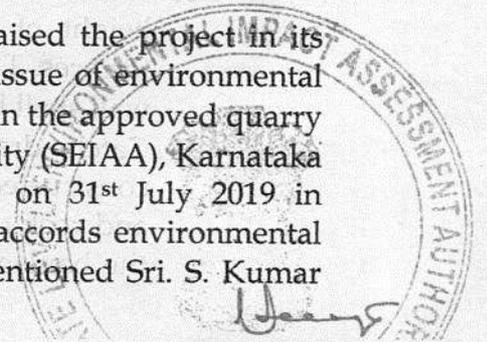


Sir,

Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. S. Kumar - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5th June 2019 bearing proposal No. SIA/KA/MIN/36314/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 4-00 Acres, which is a Government Land. Out of 4-00 Acres, 3-02 Acres area is for quarrying, 0-02 Acres area is for Roads, 0-03 Acres area is for Waste Dumps, 0-01 Acres area is for Infrastructure, 0-03 Acres area is for Mineral Storage & 0-29 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 9.5 KLD will be met from tankers. During the quarrying operation about 10,059 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9th April 2019. Capital cost of the project is about Rs. 35 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 11th July 2019 and recommended for issue of environmental clearance for extraction of 50% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned Sri. S. Kumar



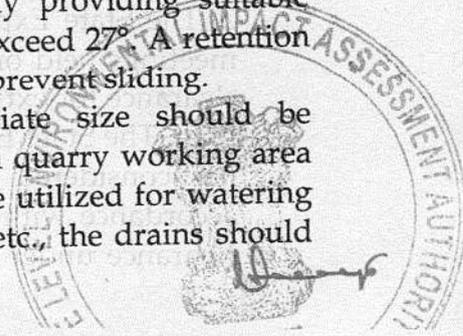
for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	91,885	92,329	92,626	92,922	93,367

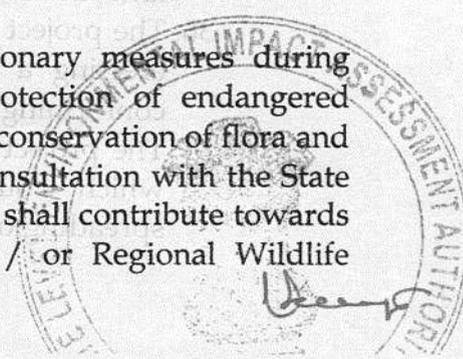
The working will be open cast and semi - mechanized method involving quarry lease area of 4-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should



- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife

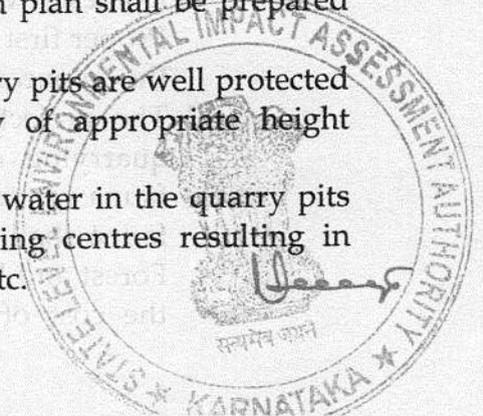


SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of
Sri. S. Kumar

Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

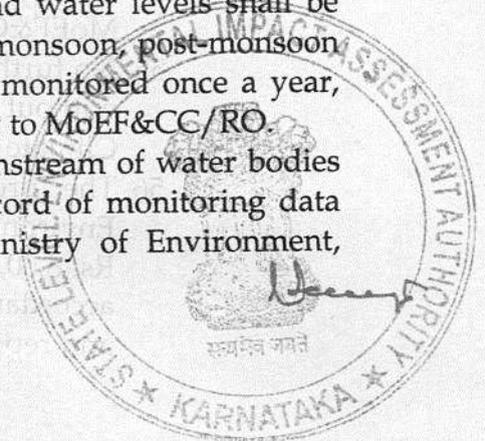
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



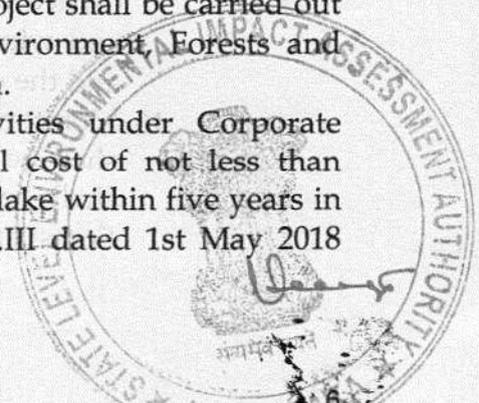
SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of
Sri. S. Kumar

38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office



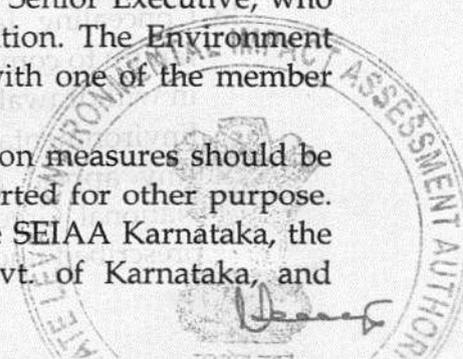
47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and

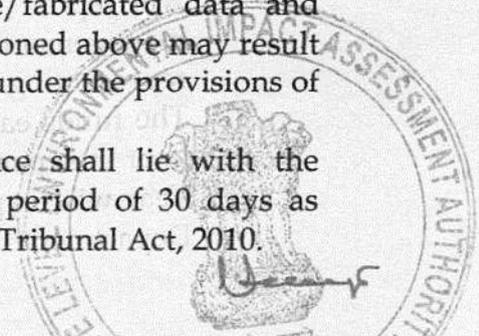


SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of
Sri. S. Kumar

Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

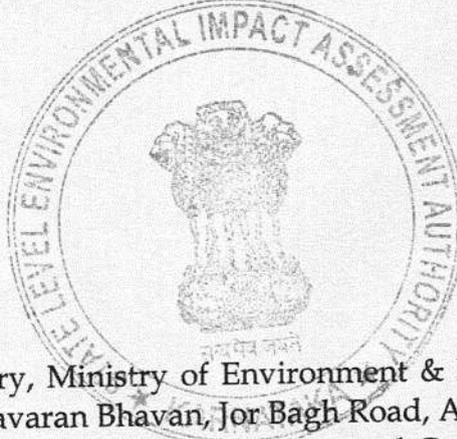


SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of
Sri. S. Kumar

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,




(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 447 MIN 2019

Date: 19-08-2019

To,
Sri. T.V. Srinivasa,
S/o. Sri. Thimmarayappa,
Virupakshi Post,
Mulbagal Taluk,
Kolar District

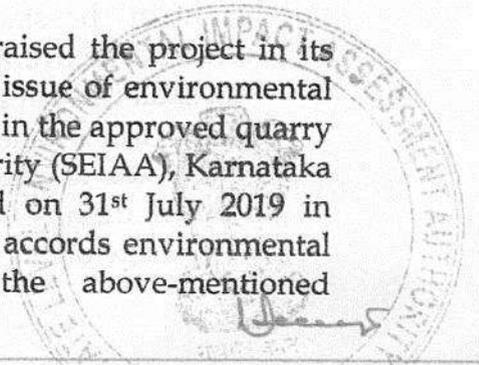


Sir,

Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. T. V. Srinivasa - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5th June 2019 bearing proposal No. SIA/KA/MIN/36278/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 2-20 Acres, which is a Government Land. Out of 2-20 Acres, 1-32 Acres area is for quarrying, 0-01 Acres area is for Roads, 0-02 Acres area is for Waste Dumps, 0-01 Acres area is for Infrastructure, 0-02 Acres area is for Mineral Storage & 0-22 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 3.7 KLD will be met from tankers. During the quarrying operation about 4,254 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9th April 2019. Capital cost of the project is about Rs. 25 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 10th July 2019 and recommended for issue of environmental clearance for extraction of 30% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned



SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

Sri. T. V. Srinivasa for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

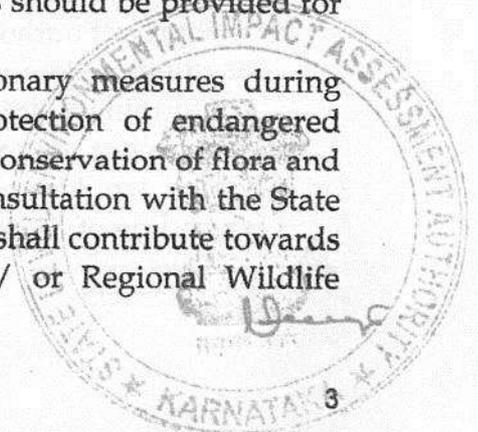
Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	33,423	33,674	33,775	33,875	34,076

The working will be open cast and semi - mechanized method involving quarry lease area of 2-20 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should

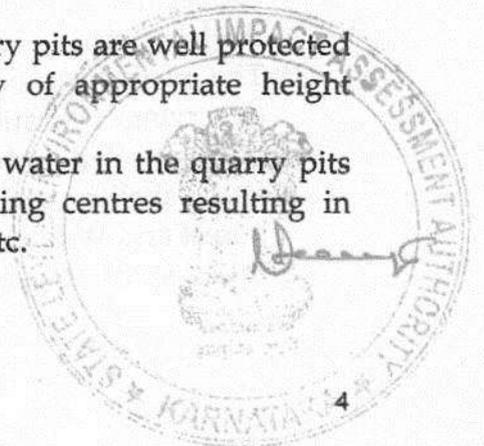
- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife



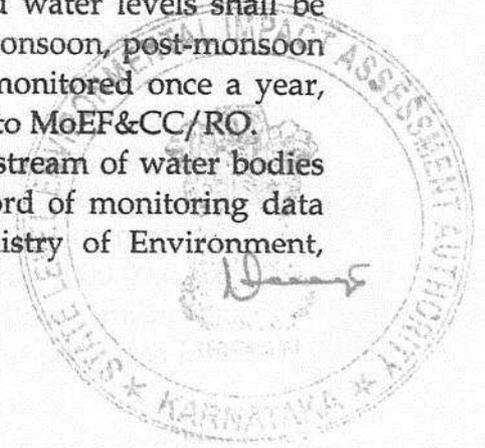
SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

- Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
 26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
 30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
 31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
 32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
 33. No quarrying shall be undertaken outside the lease area.
 34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
 35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
 36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
 37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



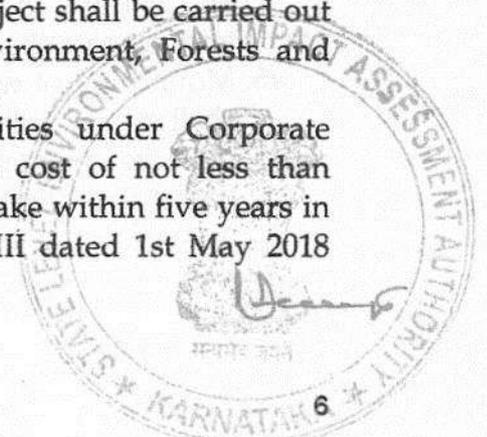
38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office



SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 3,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



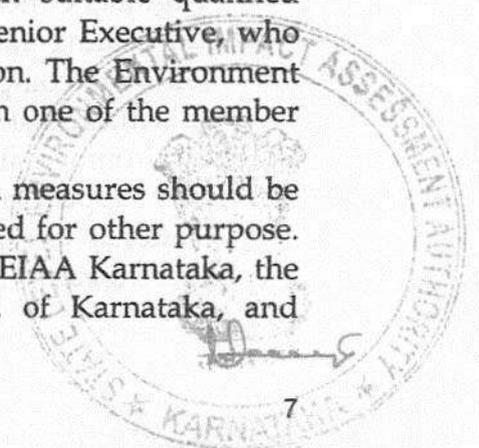
SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS:

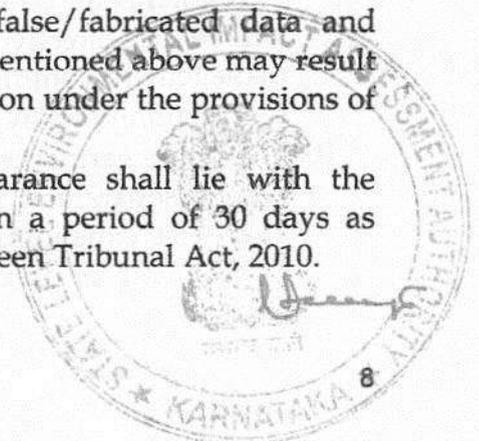
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and



SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

- Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
 13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
 14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
 15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
 16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
 17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
 18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
 19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



State Level Environment Impact Assessment Authority- Karnataka
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

84

SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,


(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



85
182

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1589 MIN 2015

Date: 05-03-2016

To,

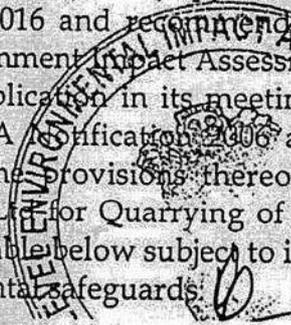
M/s. P M J Construction Pvt. Ltd.,
Sri Munivenkarappa Jagannath
#17, 38th Cross, 8th Block,
Jayanagar, Bengaluru-560 070

Sir,

Sub: Quarrying of Building Stone at Sy.No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M J Construction Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14th December 2015 bearing proposal No.SIA/KA/MIN/34550/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 7.71 Acre area is for quarrying, 0.2 Acre area is for waste dumping, 0.51 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads and 1.52 Acre area is for green belt. Working will be opencast and semi mechanized method. The water requirement for the project is 10KLD will be met from nearby bore well. The Mines and Geology Department has approved quarrying plan on 25th January 2015. Capital cost of the project is about Rs.300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27th & 28th January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26th February 2016 in accordance with the EIA Notification, 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M J Construction Pvt. Ltd for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:



SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of
M/s. P M J Construction Pvt. Ltd

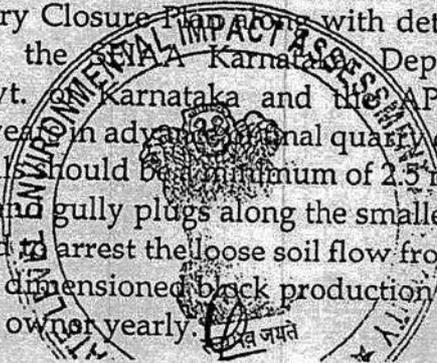
Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tons	5,031	1,47,113	1,47,103	1,47,118	1,47,160	5,93,525

A. SPECIFIC CONDITIONS:

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



- Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
 24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
 26. A Final Quarry Closure Plan with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.



State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

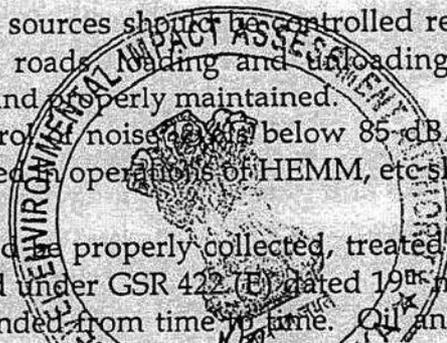
SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of
M/s. P M J Construction Pvt. Ltd

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

B. GENERAL CONDITIONS:

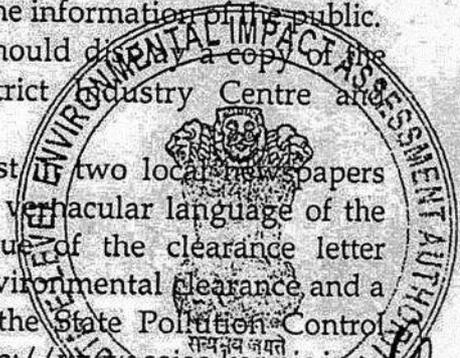
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease



8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should disseminate a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
- The project authorities should advertise at least two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance, and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.org>



State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of
M/s. P M J Construction Pvt. Ltd

<http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,

Ramachandra
(RAMACHANDRA) 5/2/16
Member Secretary
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



ENCL-5 990

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1590 MIN 2015

Date: 05-03-2016

To,

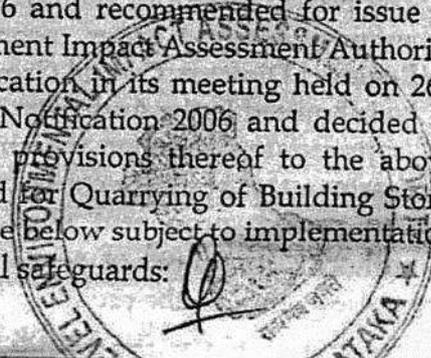
M/s. P M Granite export Pvt. Ltd.,
#129, 7th Main road, 5th Block,
Jayanagar, Bengaluru-560041

Sir,

Sub: Quarrying of Building Stone at Sy. No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M Granite export Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14th December 2015 bearing proposal No.SIA/KA/MIN/34554/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 4.82 Acre area is for quarrying, 0.05 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads, 1.45 Acre area is for green belt and 3.62 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 10 KLD will be met from tankers. The Mines and Geology Department has approved quarrying plan on 6th November 2015. Capital cost of the project is about Rs.300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27th & 28th January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26th February 2016 in accordance with the EIA Notification 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M Granite export Pvt. Ltd for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:



State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

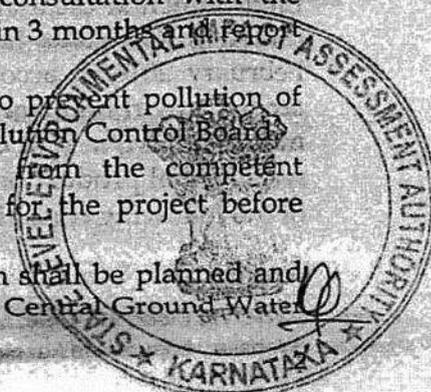
SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P M Granite export Pvt. Ltd

Year	1st Year	2nd Year	3rd Year	4th Year	5th Year	Total
Production in Tons	5,088	1,47,173	1,47,095	1,47,352	1,47,420	5,94,128

A. SPECIFIC CONDITIONS:

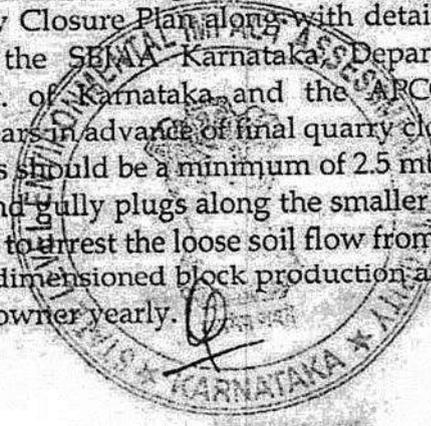
1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P.M Granite export Pvt. Ltd

- Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
 24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
 26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.



State Level Environment Impact Assessment Authority-Karnataka
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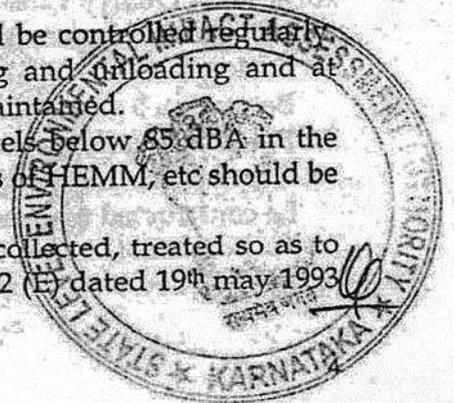
SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P M Granite export Pvt. Ltd

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993



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State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1590 MIN 2015

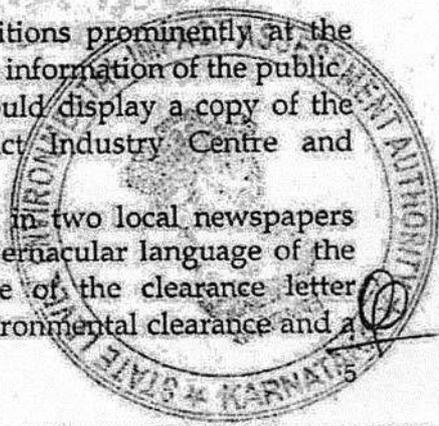
Quarrying of Building Stone Project of
M/s. P M Granite export Pvt. Ltd

and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.

8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P M Granite export Pvt. Ltd

copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,


(RAMACHANDRA) 5/2/16
Member Secretary
SEIAA, Karnataka.



Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 259 MIN 2019

Date: 18-07-2019

To,

M/s. G V V Constructions,
No. 16, Varadapura Village,
Virupakshi Post, Mulbagal Taluk, Kolar District,
Karnataka.

Sir,

Sub: Quarrying of Building Stone (QL No. 873) at Sy. No. 199 in Devarayasamudra Village, Mulbagal Taluk, Kolar District by M/s. G V V Constructions - Issue of Environmental Clearance - Reg.

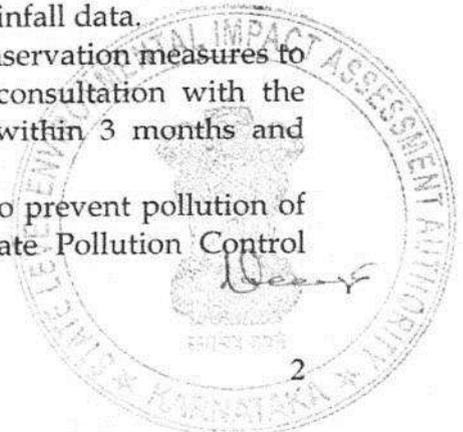
This has reference to your online application dated 22nd March 2019 bearing proposal No.SIA/KA/MIN/33448/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 5-00 Acres, which is a Government Revenue Land. Out of 5-00 Acres of area, 2-20 Acres area is for quarrying, 0-20 acres area is for Roads, 0-07 acres area is for Mineral Storage and 1-33 acres area is for Safety zone. Working will be open cast semi mechnized method. The water requirement for the project is 5 KLD will be met from Borewell. During the quarrying operation about 12,246 Tonnes of waste rock will be handled for a period of 5 years. The Senior Geologist, Department of Mines and Geology, Kolar has approved quarrying plan on 12th February 2019. Capital cost of the project is about Rs.50 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 14th June 2019 and recommended for issue of environmental clearance for extraction of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 4th July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned M/s. G V V Constructions for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for production capacities of 1,20,012 Tonnes per Annum for a period of 5 years by Open cast and Semi

Mechanized method involving quarry lease area of 5-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.



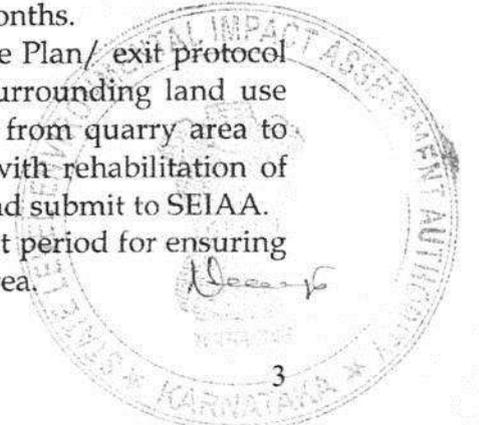
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. G V V Constructions

15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.



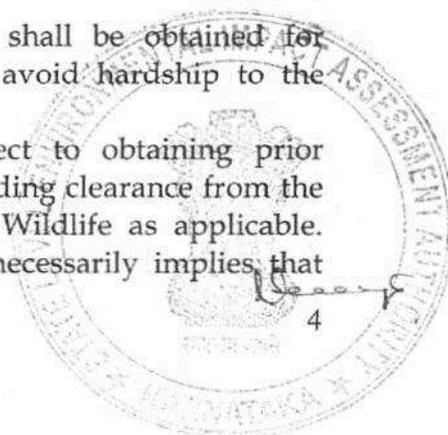
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SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
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26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that



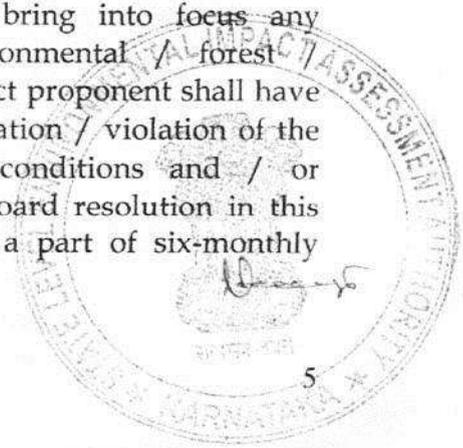
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SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
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Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.

- 43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
- 44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
- 45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
- 46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
- 47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
- 48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
- 49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.



State Level Environment Impact Assessment Authority-Karnataka

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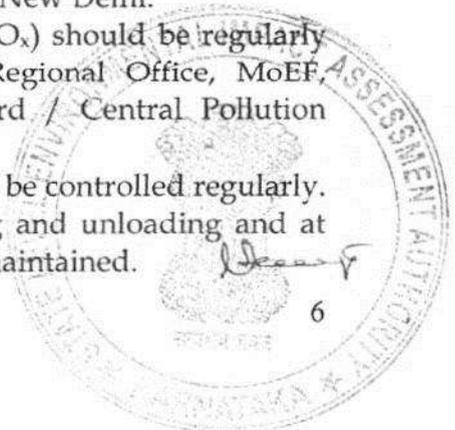
SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
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50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs 8,00,000 as committed by letter dated 13th July 2019 for the purpose of taking-up for Rejuvenation of Devarayasamudra Tank within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.
57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.



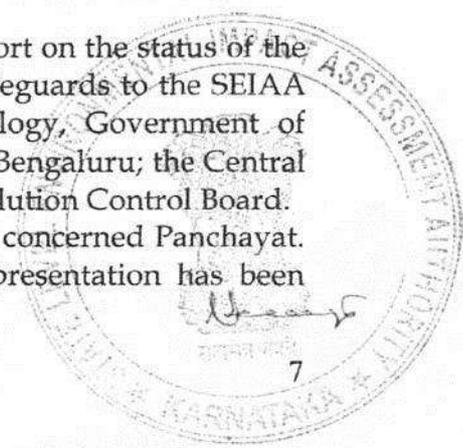
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Proposed Building Stone Quarry Project by
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6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
9. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
12. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
15. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.



State Level Environment Impact Assessment Authority-Karnataka

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SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
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16. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
20. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
21. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,


(Vijayakumar Gogi)
Member Secretary,
SEIAA, Karnataka.



Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.



9105

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1554 MIN 2015

Date: 27-05-2016

To,

Sri Srirama K,
M/s. Manjula Brane Traders
Beside LIC office, Sri Rama reddy building,
N R extension, Chintamani, Chikkaballapura

Sir,

Sub: Quarrying of Building Stone at Sy.No.199 of Devarayaşamudra Village, Mulbagal Taluk, Kolar District by Sri Srirama K - Issue of Environment Clearance - Reg.

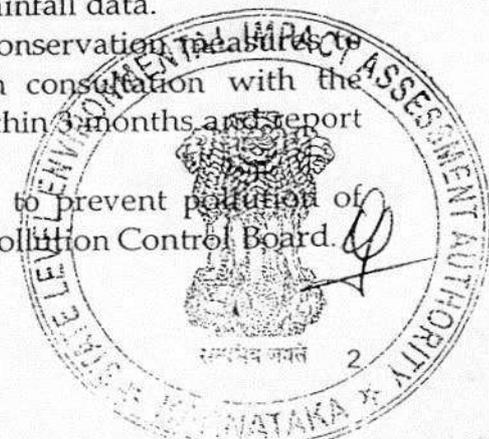
This has reference to your online application dated 8th December 2015 bearing proposal No.SIA/KA/MIN/4981/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Gomala Land. Out of 10 Acres of area, 5.02 Acres area is for quarrying, 0.18 Acre area is for waste dumping, 0.18 Acres area is for Road, 0.24 Acre area is for Mineral storage, 1.14 Acre area is for green belt and 3.24 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 7KLD will be met from nearby bore well. During the plan period about 51,559 Tons of waste rock will be handled. The Mines and Geology Department has approved quarrying plan on 14th October 2015. Capital cost of the project is about Rs.40 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 22nd & 23rd February 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 11th March 2016 in accordance with the EIA Notification 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned Sri Srirama K for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:

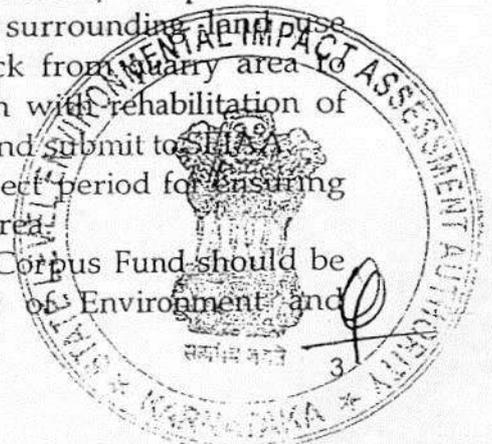
Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tons	88,331	91,598	2,03,351	2,86,806	3,09,538	9,79,654

A. SPECIFIC CONDITIONS:

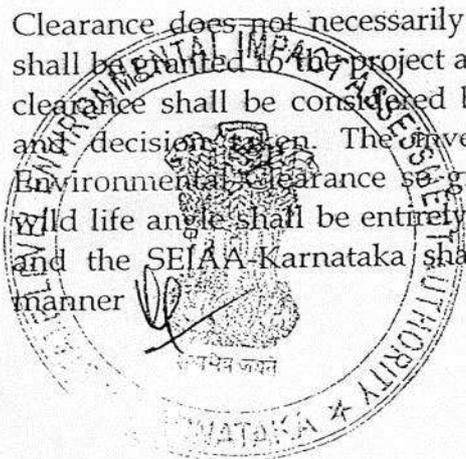
1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.



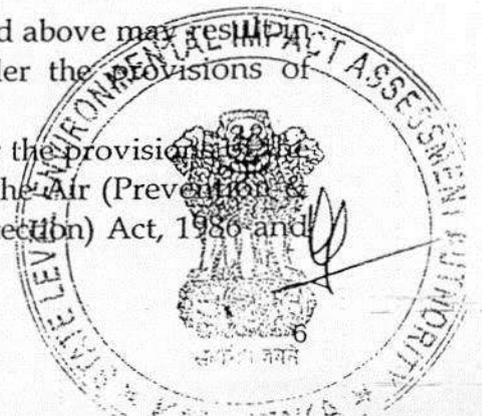
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and



- Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
 30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
 31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
 32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
 33. No quarrying shall be undertaken outside the lease area.
 34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
 35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
 36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
 37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
 38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
 39. Haulage approach road should not be through village till the main road is reached.
 40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
 41. This Environmental Clearance subject obtaining prior clearance from forestry and wildlife angle including clearance from the standing committee of the national board for wildlife if applicable. Further this Environmental Clearance does not necessarily implies that forestry and wiid life clearance shall be granted to the project and that the proposal for Forestry and wildlife clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.



12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and



B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

the Public Liability Insurance Act, 1991 along with their amendments and rules made there under



Yours faithfully,

L. Ramachandra
(RAMACHANDRA) 29/1/16
Member Secretary
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

24

